

14.30½ hrs.

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of Articles 124 and 220)

**Shri C. K. Bhattacharyya** (Raiganj): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

**Shri C. K. Bhattacharyya:** I introduce the Bill.

14.31 hrs.

COMPANIES (AMENDMENT) BILL\*

(Insertion of new section 13A, amendment of section 293 etc.)

**श्री यशपाल सिंह :** (कैराना) : मैं प्रस्ताव करता हूँ कि कम्पनी अधिनियम, १९५६ में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए।

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

*The motion was adopted.*

**श्री यशपाल सिंह :** मैं विधेयक को प्रस्तुत करता हूँ।

14.31½ hrs.

SALARIES AND ALLOWANCES OF  
MINISTERS (AMENDMENT) BILL—  
Contd.

(Amendment of sections 3, 4 etc.) by  
Shri Hari Vishnu Kamath

**Mr. Deputy-Speaker:** We will now take up further consideration of the following motion moved by Shri Hari Vishnu Kamath on the 18th December, 1964:—

"That the Bill further to amend the Salaries and Allowances of Ministers Act, 1952, be taken into consideration."

He has taken sixteen minutes.

**Shri Hari Vishnu Kamath** (Hoshangabad): Mr. Deputy-Speaker, on the 18th of December, when the House adjourned, I had the honour of making a brief speech in the course of moving the Bill. I then observed that the ministers, that the governmental set-up in independent India has tried to build nourished on the ideals of Mahatma Gandhi and the sages and saints who have preceded him, a perquisitive society; that is to say the perquisites that attach to their offices are, more often than not, more than the salaries themselves. I then did not substantiate or reinforce that statement of mine by figures but today I have been able to collect the necessary figures to support my contention.

The Ministers' salaries were fixed by an Act of 1952 and the House, I am sure, is well aware of the amounts that are payable to Ministers by way of salaries. Now, Sir, by way of allowances here are some revealing figures. By a notification of the Works, Housing and Supply Ministry on the 1st May, 1962 the following amendments were made to the rules under this Act. As far as residence

\*Published in Gazette of India Extraordinary. Part II, Section 2, dated 19-2-1965.

[Shri Hari Vishnu Kamath]

is concerned, the rule provides that a Cabinet Minister and a Minister of State shall be allotted a residence whose standard rent does not exceed Rs. 650 per month, and a Deputy Minister shall be allotted a residence whose standard rent does not exceed Rs. 350 per month.

The furniture, it is astounding, it is almost a sub-astronomical figure—I would not say astronomical, but a sub-astronomical figure. The value of the furniture permissible or allowed to a Minister free—he can get it at his own cost—for a Minister and a Minister of State, the value of it comes—I do not know, Sir, whether you know it, I think you know it—to Rs. 32,000; and for a Deputy Minister it comes to Rs. 16,000. That is the value of the free furniture.

**Shri Sezhiyan (Perambalur):** For each period of office.

**Shri Hari Vishnu Kamath:** Yes, whether he is in office for one year or for six months, or for five years.

**Shri Shinkre (Marmagoa):** While he is in office.

**Shri Hari Vishnu Kamath:** Yes while he is in office. It is Rs. 32,000 for a Cabinet Minister and for a Minister of State, both are on a par with each other.

Then, as regards electrical appliances—I suppose by that is meant frigidaire, radio and other things....

**The Minister of State in the Ministry of Home Affairs (Shri Hathl):** No radio.

**Shri Hari Vishnu Kamath:** Frigidaire, heaters and collers, to keep you cool, and to warm you up when you are cold.

**Shrimati Lakshmikanthamma (Khammam):** To give you a cold drink when you go there.

**Shri Hari Vishnu Kamath:** I think you should test it for yourself. She can speak, Members from the Congress Party can speak from experience. We rarely visit them in their homes.

Electrical appliances are of the value of Rs. 6,500. And there has been no distinction between a Cabinet Minister, a Minister of State and a Deputy Minister in this respect, all are on par. This was done by another amendment on the 9th September, 1964. The furniture and electrical appliances were, sort of pooled together, and the total value allowable to a Cabinet Minister and Minister of State on account of furniture and electrical appliances is Rs. 38,500 while he is in office; and for a Deputy Minister Rs. 22,500 while he is in office.

**Shri Shinkre:** Very socialistic.

**Shri Hari Vishnu Kamath:** Socialistic pattern? I think it is more patten than pattern, that is minus the 'n'.

I do not wish to go into the rather complicated matter of TAs allowable to Ministers, because there the Ministers and Members are not on a par. A Minister can travel about with his family and children. The Act says "legitimate children"—I mean, that is what the Act says, I am not coining anything or saying anything from my imagination, I am reading from the Act—legitimate children and also step children. Both are included in the term 'family'. (Interruption). I am not cognizant of these matters.

**Shri Heda (Nizamabad):** Uttar innocence!

**Shri Hari Vishnu Kamath:** So, the family includes step-children, and the wife, of course—I am sorry, I forgot.

**Shri Shinkre:** No foster children?

**Shri Hari Vishnu Kamath:** No foster children.

**An hon. Member:** Wives also.

**Shri Hari Vishnu Kamath:** Only 'wife' it says.

Grant of allowance for medical treatment is, of course, not specifically provided. But medical treatment also, to him and the members of his family, is provided free.

Then, motor car, a major item. We have had the controversy, the discussion, on the small car and all that here. And Ministers have held forth sermons to Members that they should go in for Indian cars, small cars, that Government is trying its level best to produce a small car, like Volkswagen of Germany, for the ordinary Indian. But I would like to know if the Minister of State, Shri Hathi, can enlighten us on this point as to how many Ministers, of Cabinet rank and State, and Deputy Ministers have got Indian cars and how many have got foreign luxury cars. I hope he will place figures with regard to this on the Table. And I would like that what they preach to others they practise themselves:

परोपदेशे पाडित्यम्  
अतीव सुकरं नृणाम् ।

The *upadesh* they give to others, let them put into practice themselves.

**Shri Hathi:** I have an Ambassador

**Shri Hari Vishnu Kamath:** I know, he is not guilty of it.

**An hon. Member:** And the Prime Minister also.

**Shri Hari Vishnu Kamath:** But about his colleagues, I would like to have facts with regard to them.

Then there is an Extraordinary Gazette notification on the 30th October, 1964 which is rather mysterious. It reads as follows:

"There shall be granted, with effect from the 28th May, 1964"—that is to say, the day after Jawaharlal Nehru passed away, he passed away on the 27th of

May,—and they made this provision with effect from the day following his death; and from 28th May it has been granted to the Prime Minister, and to other Ministers from another date, with effect from 12th August, 1952 to every other Cabinet Minister—not Minister of State—

"a sumptuary allowance of Rs. 500 per month".

I would like to know, and the House too would like to know, I am sure, what this exactly means in effect, whether Cabinet Minister could draw this, not from that date, but whether they could draw this sum with retrospective effect. I do not know why it was made at all. I think Shri Nehru used to draw a sumptuary allowance of Rs. 500 a month—I do not know what it was; perhaps it was not that. Therefore, now the Prime Minister has put himself on a par with other Cabinet Ministers with regard to this. But, Sir, for the Prime Minister the date is 28th May,—that is, for Shri Lal Bahadur Shastri—and for other Cabinet Ministers it is with retrospective effect (*Interruption*). Whether they can draw this allowance with retrospective effect is the question. For them it is from 12th August, 1952.

Now, I would seek the indulgence of the House to cite certain figures in respect of other democratic countries with regard to the proportion of emoluments that subsist between the salaries of the Prime Minister and other Ministers on the one hand and the salaries of Members of Parliament on the other in those countries. These are revealing. In the United Kingdom—these figures are before the Labour Government—raised the salaries by, I think, a few hundred pounds, that is before October 15, 1964, Cabinet Ministers were paid a salary of £5000—the Prime Minister was paid at a higher figure of, I think, £10,000—Ministers of State were paid £3,750 and the salary of a Member of the House of Commons at that

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time was—it is more now because the salaries have been raised—was £1,750. So the proportion was not more than 1:3.

**Am hon. Member:** Annual figures?

**Shri Hari Vishnu Kamath:** Yes. In Canada, the Prime Minister is paid 25,000 dollars—Canadian dollars I believe—and other Cabinet Ministers are paid 15,000 dollars. A Member of the House of Commons in Canada gets a salary of 8000 dollars. So the proportion again is 1:3. In the United States of America—we call it an imperialist country, a capitalist country and all that my friend Shri Hiren Mukerjee is never tired of repeating that it is a leading capitalist country and all that—the Cabinet Members or the Secretaries of the President get 25000 dollars and a Member of the House of Representatives or the lower House as well as a Senator gets a salary of 22500 dollars—25000 dollars for a Minister and 22,500 for a member of the American Congress. I do not want to tire the House by citing the various facilities and amenities provided to Members of Parliament and to Ministers in these Countries.

In our country we find that the salary of a Member is only Rs. 200 while a Cabinet Minister gets Rs. 2,250 or Rs. 2,500—I am not sure what it is because there have been various changes.

**Mr. Deputy-Speaker:** It is Rs. 2250.

**Shri Hari Vishnu Kamath:** For a member it was only Rs. 400 till last September and now it is Rs. 500. A Minister's salary is nearly five times that. The proportion is 1:5. We claim to be a more socialistic and democratic country than the United States of America or the United Kingdom.

**Shri Hath:** Add the daily allowance and then what does it come to?

**Shri Sezhiyan:** Daily allowance does not form part of salary.

**Shri Hari Vishnu Kamath:** I accept that challenge. Ministers, when they travel about the country during or after a session, draw travelling and daily allowance. Travelling allowances drawn by Ministers—I know about Madhya Pradesh—off-session have been more than one-and-a-half times their salaries themselves. I am not pleading for a completely and absolutely egalitarian order and saying that the salaries of ministers and Members must be equal. What I say is that there must be equity.

As you are well aware, a Minister as well as a Member has got only, as biology tells us, one stomach, one brain and one heart. Of course, biology further tells us that the size of brain and heart varies within small limits, and only the stomach can vary within larger limits. But even conceding that, I am sure the House will agree that the present scale of salaries of ministers together with allowances should be drastically curtailed—I mean that the perquisites should be curtailed, if not abolished; the salaries may remain the same, or even be raised a little.

Therefore, my Bill seeks to provide for it. The Ministers may be given a higher salary, but let us have a straight account. The Members have to pay for everything. They have to pay for electricity, water and everything else. Let us have a straight account and let the Ministers also pay as the Members do. Let them be paid a higher salary of Rs. 2,500 for Cabinet Ministers and Rs. 2,000 for other Ministers. Let them have a standard scale of furniture just as we Members have got and for anything more than that they must pay. I am glad that so far as electricity and water charges are concerned since the hullabaloo in the House and outside in the Press the Ministers have imposed a voluntary ceiling of Rs. 200 on themselves so far as water and electricity charges are concerned. As far as cars, my amendment seeks to provide that the advance payable

to them on account of a motor car should not exceed Rs. 12000. They should go in for an Indian car and not for a foreign car.

I, therefore, move that my Bill further to amend the Salaries and Allowances of Ministers Act 1952, be taken into consideration.

**Mr. Deputy-Speaker:** Motion moved.

"That the Bill further to amend the Salaries and Allowances of Ministers Act, 1952, be taken into consideration."

1½ hours have been allotted for this Bill out of which 30 minutes have already been taken. May I know how many hon. Members want to participate in this?

Some hon. Members rose—

**Shri Narendra Singh Mahida** (Anand): The time may be extended. There are many hon. Members who want to speak.

**Shri Hari Vishnu Kamath:** One hour is always up your sleeve. You have done it before. You have even extended the time by two hours. We ask only for an hour more.

**Mr. Deputy-Speaker:** We will see. Hon. Members may have five minutes each.

**Shri Narendra Singh Mahida:** Mr. Deputy-Speaker, I support Shri Kamath's contention and his Bill. The British have gone from this country, but the ways of the British have remained with us. More particularly, it has remained with us in the show and pomp that is attached to the Ministers. My belief is that the salaries that the Ministers are receiving is in disparity with the salaries of Members of Parliament. As Shri Kamath just now pointed out, in the United States and in the United Kingdom there is not so much of disparity. When we talk of disparity

among the income of various standards of people, we in Parliament have a complaint that we are paid less and the Ministers are paid more. That disparity should be removed.

We are Members of the same House. Why should the Ministers get those facilities which the Members of Parliament do not get. We do not get even a ten paise stamp while the Ministers get free service stamps. They get all electrical appliances while we do not get even a frigidaire. If we are given one we are charged Rs. 56 a month. We do not get even a heater or a boiler free. Even for furniture we are taxed from our Rs. 500. This is considered fair by the hon. Minister. It is not fair at all. I wish to impress upon the hon. Minister through you, Sir, that this wide disparity between Members of Parliament and Ministers should be removed at the earliest possible day.

When private executives get more emoluments or get more perquisites we shout that they charge more from the companies, that they take more than 20 per cent and all that. Here the Ministers have got the same salary and they also get free furniture, free car, free use of electrical appliances, etc. We make this difference between public and private executives. I would say, let the Ministers get the same salaries and facilities as the private executives get. Why should there be any difference between them?

Then, we say we are trying to follow Gandhiji. We have been shouting that our country should follow the Gandhian way. Personally, I myself believe in the Gandhian way. So, there should be a simpler way of life for the Ministers. Shri Kamath has very rightly referred to the use of small cars. I was happy when our late Prime Minister started using a small car. I am glad that our present Prime Minister is also using a small car. I feel that other Ministers should also follow that example by using

[Shri Narendra Singh Mahida]

small cars. Also, they should make use of them only for Government work. Whenever they go to their constituencies, if they utilize Government transport it is not a proper way of spending public money.

Shri Kamath has referred to the furniture supplied to the Ministers. Whenever there is any change in the occupancy of a quarter allotted to a Minister, there is change in the furniture also to suit the personal whims or fancies of that particular Minister. I have myself seen furniture being condemned or carpets being changed merely because a particular Minister did not like their shape or colour. Such things should not happen. The Ministers should try to live in a simple way.

Shri Kapur Singh (Ludhiana): Why not ask something for yourself?

Shri Narendra Singh Mahida: I am prepared to climb down from a salary of Rs. 500 to 250. Let us have free use of furniture, electricity and other amenities; I am prepared for such an adjustment in the matter of salary. The disparity in perquisites between Members of Parliament and Ministers should be removed at an early date. I do not like to say more because it will embarrass them. After all, they are our colleagues, as Members of Parliament. They should set an example to our country and people by leading a simple life, the Gandhian way of living. Gandhiji had said that the highest in the land should get only a salary of Rs. 500. We are far away from that ideal. Let us not go on increasing the salaries, either of Ministers, Members or of Government servants. Only yesterday we heard the Railway Minister making an announcement about increase in railway fares. If we go on increasing the taxes and salaries, there will be no end to it. Therefore, let us have a simple way of life and high thinking. So, I would request the Minister to accept this amending Bill.

श्री सरजू पाण्डेय (रसड़ा) : उपाध्यक्ष महोदय, मैं इस बिल का समर्थन करने के लिए खड़ा हुआ हूँ। अभी माननीय सदस्य ने इस बिल को मूव करते हुए कहा है कि हमारे देश और दूसरे देशों के मंत्रियों की तन्कवाहों में काफ़ी भ्रन्तर है। यह सवाल इस लिए उठता है कि हम ऐसे गरीब देश के निवासी हैं, जहाँ सौ में से लगभग ९९ आदमियों का कोई जीवन स्तर नहीं है और जो जानवरों की तरह जिन्दगी बिताते हैं। इसके अलावा हम मुल्क के सामने यह भी प्रण कर चुके हैं कि हम अपने यहाँ समाजवादी ग्रंथ-व्यवस्था लागू करेंगे। इस दशा में यह समझ में नहीं आता है कि यहाँ पर जिन लोगों की जितनी ज्यादा तन्कवाहें हैं, उन को उतनी ज्यादा सुविधायें क्यों दी जाती हैं। मंत्रियों की तन्कवाहें ज्यादा हैं, तो उन से बिजली, पानी, फरनीचर और कार आदि की कीमत चार्ज नहीं की जाती है। उन को सब चीजें मुफ्त मिलती हैं। इस के विपरीत जिन लोगों की तन्कवाहें कम हैं, जैसे बलक, चपरासी आदि, . . . .

श्री कपूर सिंह : एम० पी० भी।

श्री सरजू पाण्डेय : . . . . उन को सब चीजों के दाम देने पड़ते हैं। एम० पी० भी उस में शामिल हैं।

मैं तीन बार रोज पहले एक अखबार में पढ़ रहा था कि किसी मिनिस्टर साहब का यात्रा-भत्ता इतना ज्यादा है कि वह कई मिनिस्ट्रों की तन्कवाहों से भी तिगुना है। इस लिए यह समझ में नहीं आता कि आखिर मंत्रियों पर इतना रुपया क्यों खर्च किया जाता है, जब कि हमारा देश गरीब है, लोगों को खाना, कपड़ा और मकान नहीं मिलता है, रहने का ठिकाना नहीं है, शिक्षा की व्यवस्था नहीं है, दवा की व्यवस्था नहीं है। समझ में नहीं आता कि इन सौ, दो सौ आदमियों

में कौन सी खास बात है कि इन पर इतना रुपया खर्च किया जाता है।

गांधीजी का नाम बहुत लिया जाता है। गांधी जी ने अपने जीवन में एक आदर्श उपस्थित किया और सब से पहले सावगी सिखाई और कहा कि हमारे देश में लोगों को सादा जीवन व्यतीत करना चाहिए। कांग्रेस के लोग वोट लेने के लिए रोज गांधीजी का नाम लेते हैं और कहते हैं कि हम गांधीजी के हैं और अगर हम नहीं रहेंगे, तो गांधीजी के सिद्धान्त नहीं रहेंगे, लेकिन जब गांधीजी के सिद्धान्तों पर अमल करने का सवाल आता है, तो ये बेचारे गांधीजी को ठीक सिर के बल खड़ा कर देते हैं। जितनी बातें गांधी जी कह गए हैं, उन के उलट काम करने में ये अपनी बड़ी इज्जत समझते हैं।

केवल मिनिस्ट्रों की तन्ख्वाहों का ही प्रश्न नहीं है, मैं तो कहता हूँ कि मिनिस्ट्रों, एम० पी०, एम० एल० एज०, अफसरों सब की तन्ख्वाहें घटाई जायें और देश के सामने एक आदर्श उपस्थित किया जाये, क्योंकि हमारे देश के लोग गरीब हैं। मैं यह नहीं कहता कि मिनिस्टर की तन्ख्वाह घटा कर मेरी बढ़ा दी जाये। मैं तो सीधी बात कहता हूँ कि मिनिस्ट्रों, एम० पी०, एम० एल० एज०, सरकारी नौकरों, सैक्रेटरीज, ग्रैंडर सैक्रेटरीज, जजिज, क्लकटज और कमिश्नरों की, जिन के पास घेले का काम नहीं है, तन्ख्वाहें घटा दी जायें।

और एक सभा बनाई गई है राज्य सभा, जिस का कोई काम ही समझ में नहीं आता है कि वह सभा क्या करती है। सो, दो सौ बुद्धे वहाँ बिठा दिये गए हैं और क्वाह-मक्वाह अपनी पार्टी के लोगों को प्लीज करने के लिए सरकार ने यह सभा बना दी है।

**श्री इकबाल सिंह (फ़ीरोजपुर) :** माननीय सदस्य की पार्टी के भी वहाँ हैं।

**श्री सरजू पाण्डेय :** हमारे बुद्धे भी वहाँ चले जाते हैं और हम को भी उस का

फ़ायदा होता है। लेकिन हम उस का फ़ायदा नहीं उठाना चाहते हैं। सरकार को इस गरीब मुल्क पर क्या करनी चाहिए, इस देश के गरीब टैक्स-पेयज पर क्या करनी चाहिए, जो भ्रम नहीं खाते, कपड़े नहीं पहनते हैं, जरूरी चीजें नहीं इस्तेमाल करते हैं।

**श्री कपूर सिंह :** माननीय सदस्य अपने लोगों को वापस बुला लें।

**श्री सरजू पाण्डेय :** अगर कांग्रेसी बुला लेंगे, तो हम भी अपने लोगों को वापस बुला लेंगे। हम हम के लिए भाज ही तैयार हैं।

कांग्रेस के जो लोग अब मिनिस्टर बन गए हैं, उन को देख कर मुझे एक शेर याद आता है। किसी ने कहा है

मिम्बर पर घा गई है घटा शेख अब तो पी,

ईमान लोट घायेगा मौसम न घायेगा ॥

यह तो खूट का मौसम है।

आज देश में गरंजा, भूख और दरिद्रता है और यही कारण है कि यहाँ पर रोज-रोज लड़ाई होती है। सरकार उस के लिए कम्युनिस्ट पार्टी और दूसरे लोगों को दोष देती है। मैं सीधी बात कहता हूँ कि अगर आप के घर में दो लड़के हों और एक की घाली में आप दूध ज्यादा दे दें और दूसरे की घाली में कम, तो हालांकि वहाँ कोई कम्युनिस्ट नहीं होगा, लेकिन फिर भी एक पटक कर दूसरे पर चढ़ बैठेगा और दुनिया की कोई ताकत वहाँ सा एंड ग्रांडर कायम नहीं रख सकेगी।

इसी तरह अगर कुछ लोग गरीबी में मरते रहेंगे और तबाह होंगे और दूसरे लोग दुनिया की सारी एमिनिटीज और सुविधायें हासिल कर लेंगे, तो लाजमी तौर पर उन में प्रतिस्पर्धा की भावना रहेगी। इसलिए मैं कहना चाहता हूँ कि सरकार को एक प्राइवेट मम्बर के इस बिल को स्वीकार कर लेना चाहिए। वह इस को स्वीकार

[श्री सरजू पाण्डेय]

कर के इस हाउस की परम्परा को ऊंचा करे और देश के सामने एक आदर्श उपस्थित करे, ताकि लोगों में यह विश्वास और यह भावना पैदा हो कि जो लोग हमारे शासक हैं, वे सिर्फ़ अपने लिए नहीं, बल्कि पूरे देश के लिए लड़ते हैं और फिर लोग इस तरह के झगड़े खड़े नहीं करेंगे।

इस बिल में केवल दो चार सौ रुपये घटाने की बात कही गई है। मैं कहना चाहता हूँ कि मिनिस्ट्रों की तन्कवाहों को और भी घटाया जाये, जिस से देश के सामने एक आदर्श उपस्थित हो, टैक्स-पेयजं को रिलीफ़ मिले और लोग यह समझें कि दर-अस्ल ये जन-प्रतिनिधि हैं और इन को हमारे लिए चिन्ता है।

**श्री हुकम चन्व कछवाय (देवास) :**  
उपाध्यक्ष महोदय, मैं इस बिल का हृदय से समर्थन करता हूँ। मेरे मित्र, श्री कामत, यह बिल बहुत ही अच्छे समय पर लाए हैं। अगर यह बिल 1962 में लाया जाता, तो और ज्यादा अच्छा होता।

हमारा देश एक गरीब देश है और एक गरीब देश के प्रतिनिधि ऐसे शहन्शाही ठाठ-बाट में रहें, यह देश के लिए शोभाजनक बात नहीं है। जब हमारे मंत्री देश के गरीब लोगों से वोट मांगने के लिए जाते हैं, तो वे इस प्रकार की भाषा बोलते हैं कि हम आप के प्रतिनिधि हैं, हम गरीबों के प्रतिनिधि हैं, हम आप की सेवा करेंगे, हम आप की रक्षा करेंगे, हम आप को ठीक प्रकार से खाने के लिए और पहनने के लिए दिलायेंगे, आदि। लेकिन ये आश्वासन उस समय तक ही रहते हैं, जब तक कि वे चुनाव में जीतते नहीं हैं। जीतने के बाद उन गरीबों पर यही मंत्रीमंडल, यही सरकार बड़ी बेरहमी के साथ टैक्स लगाती है और उन की दशा क्या होती है, हमारे मंत्री महोदय कभी यह देखने भी नहीं जाते हैं। मैंने एक दृश्य

देखा था। रेलवे स्टेशन के ऊपर एक मुसा फिर ने भ्राम खा कर छिलका फेंका और उस भ्राम के छिलके को एक गरीब बच्चा उठा कर नल पर धोने गया और धोने के बाद उस ने उस को खा लिया। यह है इस देश की दशा। यह है इस देश में गरीबी कि जूठे भ्राम के छिलके खा कर लोग गुजारा करते हैं, अपनी भूख शान्त करते हैं।

15 hrs.

मैं कहूंगा कि सभी की तनकवाहों का स्तर एक समान हो। हम यहाँ बैठ कर देश के भविष्य को बनाने की बातें कहते हैं, देश के भविष्य पर विचार करते हैं। लेकिन हमारी जो सरकारी मशीनरी है, हमारे जो अफसर लोग हैं वे बहुत बड़ी बड़ी तनकवाहें पाते हैं। पांच पांच, छः छः और सात सात हजार माहवार वे पाते हैं। वे बहुत ऐश व आराम से अपना जीवन व्यतीत करते हैं। उन से अगर कोई मिलने के लिए जाता है तो उसकी क्या हालत होती है, इस को भी आप देखें। मंत्री की बात छोड़िये। संसद् सदस्यों की भी बात आप छोड़िये। साधारण व्यक्ति जब उन से मिलने जाता है तो एक बार मंत्री से मिलना तो आसान होता है लेकिन मंत्री का जो सैक्रेटरी होता है, मंत्री के जो अफसर होते हैं, उन से मिलना बड़ा कठिन होता है। यह स्थिति पैदा क्यों हुई है। इसका एक प्रमुख कारण यह है कि इन्हें इस बात पर घमंड है कि वे बहुत योग्य हैं, बहुत पैसा पाने वाले हैं। जितना ज्यादा पैसा पाने वाला कोई व्यक्ति होता है उतना ही ज्यादा योग्य वह अपने आप को समझता है। यह जो सोचने का तरीका है यह भी बदलना चाहिये। संसद् सदस्यों तथा जो मंत्री हैं उन की तनकवाहें भी घटनी चाहियें, अफसरों की भी घटनी चाहियें।

अब अनापशनाप जो खर्चा किया जाता है, उस बात को लें। उन के घरों में पचास पचास साठ साठ हजार का फर्निचर होता



है। उसमें से कितना लौटाते हैं, कितना चोरी करते हैं, कितना बेच देते हैं, कितना गायब हो जाता है, इस के सम्बन्ध में मैं कुछ कहना नहीं चाहता हूँ। यह भी एक देखने वाली बात है।

बिजली का उनके यहां कितना खर्चा होता है, इस को भी आप को देखना चाहिये। जहां तक बिजली का ताल्लुक है, एक बात मैं निवेदन कर देना चाहता हूँ। इसी महीने की नौ तारीख को दिल्ली के भ्रन्दर तमाम सरकारी कर्मचारियों को नोटिस दिये गये हैं कि बिजली की जमानत का जो रुपया है उस को जमा कर दिया जाय और अगर ऐसा नहीं किया गया तो जो पावर कनेक्शन है, उस को काट दिया जायगा। ऐसा क्यों किया गया, मेरी समझ में नहीं आया। सरकारी मकानों में सरकारी कर्मचारी जो रहते हैं उन की जमानत तो सरकार द्वारा दी जाती है और वह कहती है कि यह पैसा नहीं भरेगा तो हम इस की तनख्वाह में से काट कर भ्रदा कर देंगे। फिर क्या कारण है कि सरकारी बंगले वालों पर सरकार विश्वास नहीं करती है? क्यों वह कहते हैं कि 24 तारीख से पहले पहले पैसे जमा कर दिये जायें नहीं तो कनेक्शन काट दिया जायगा . . . . .

उपाध्यक्ष महोदय : यह भ्रलग सवाल है।

श्री हुकम चन्द कछवाय : मंत्री लोगों को फी बिजली दी जाती है और उस का मैं बिक्र कर रहा था और बीच में यह बात मैं ने कह दी।

Shri A. S. Saigal (Janjgir): On a point of order, Sir. I request you, as you are in the Chair, that you would be kind enough to ask the hon. Speaker to give specific cases before the House so that we may come to know of them. Only criticizing hon. Ministers is not correct.

Mr. Deputy-Speaker: There is no point of order; but I will tell Shri Kachhavaia that this is about Ministers' salaries and not about electricity bills.

श्री हुकम चन्द कछवाय : मैं मंत्रियों की तनख्वाह और भत्तों के बारे में कुछ कहना चाहता हूँ। ऐसे भी बहुत से उदाहरण देखने को मिले हैं—खास तौर पर मैं मध्य प्रदेश की बात करता हूँ कि मंत्री निजी काम पर, घरेलू काम पर कहीं जाते हैं तो भत्ता सरकार से ले लेते हैं। हमारे सहगल साहब जो मध्य प्रदेश से आते हैं, उन को भी यह बात मालूम होगी। वह भी मध्य प्रदेश से चुन कर आये हैं।

उपाध्यक्ष महोदय : यह मध्य प्रदेश का सवाल नहीं है।

श्री हुकम चन्द कछवाय : मंत्री लोग किस प्रकार से निजी काम से भी जब वे जाते हैं तो भत्ते लेते हैं, यह मैं कह रहा था। यहां भी ऐसा होता है। यहां भी इस प्रकार के घोटाले होते हैं। इस तरह की जो चीजें हैं इन की और भी ध्यान दिया जाना चाहिये। मैं कहना चाहता हूँ कि संसद् सदस्यों और मंत्रियों सब का स्तर एक सा हो। बड़े बड़े भ्रफसर जो हैं, उन का भी स्तर एक सा हो। जब ऐसा होगा तब हम गरीब जनता के सामने जा कर कह सकेंगे कि हम सच्चे रूप में आपके प्रतिनिधि हैं और तब जनता भी हम पर भरोसा करेगी।

Shri D. C. Sharma (Gurdaspur): Mr. Deputy-Speaker, Sir, I think, Shri H. V. Kamath, the hon. Member, means very well but his Bill, so far as I understand it, is put in a kind of way which does not lead to anything that is desirable. I agree with hon. Members that the disparities of income should be abolished as much as possible in this country. I have, for instance, been saying all the time here that the distance between the lowest and the highest salary should

[Shri D. C. Sharma]

not be more than 1 to 10; but I am told that sometimes the distance is between 1 to 30 and sometimes between 1 to 70. If we are to move towards the goal of a socialist pattern of society, I think, this kind of thing should be done all along the line. Here I want a minimum salary of Rs. 100 for a primary school teacher, but the States do not give it. Even when the Centre says that it will share 50 per cent of the cost of that additional sum, they do not give them even this minimal sum.

What is to be done is that we should have this reform all along the line beginning with Class IV servants and going up to Class I servants, selection grade and all that kind of thing; at the same time, we should have this kind of reform between Members of Parliament, Members of the State assemblies and members of the Council of Ministers whether at the Centre or in the States. Therefore I feel that this kind of approach which, I should say, is very, very fragmentary and very, very partial is not going to lead us anywhere. I would suggest to my hon. friend, Shri H. V. Kamath, that he should bring forward a Bill which puts an end to the canker of disparity all along the line and not the canker that he has referred to.

**Shri Kapur Singh:** Let him end one canker first.

**Shri D. C. Sharma:** I agree with him that one canker should be put an end to first; but that is not going to solve the problem. Why should a Member of Parliament get up and say that the Ministers should not have this perquisite or that perquisite?

I am reminded of a story which is in the Punjabi language and the gentleman who just now interrupted me will bear me out when I say that. There was a humpbacked woman. She went to a god and said, "Oh God! cure me of my hump on the back". The god said, "Do you want that the

hump on your back should be cured or do you want that all women should be humpbacked?" The wise lady said that all women should become humpbacked. This Bill is conceived in that kind of spirit. Instead of saying that Members of Parliament may have some additional advantages, allowances or perquisites, it is being said that the perquisites which some persons are enjoying should also be taken away. I think, this kind of negative thinking, this kind of approach will not lead us anywhere. Therefore I would say that we should try to put an end to the disparities that exist in this country all along the line.

There was an article in one of the weeklies of which my hon. friend, Professor Hiren Mukerjee, is very fond. He has so many times quoted from that weekly on the floor of this House. It has been said there that during the last 12 years or so we have been able to raise our agricultural production by only 20 per cent, we have been able to raise our industrial production by 70 or 80 per cent, but so far as bureaucracy is concerned, we have been able to increase it by about 400 per cent. What is that due to? That is due to the fact that we are living in a world in which the bureaucrat is much more powerful than a Member of Parliament or a Minister of the Government of India or a Minister of any State Government.

I think, the reform should begin at that end. If the reform begins at that end, I think, the Ministers will fall in line there. Now we have got a vicious circle. The Ministers get perquisites, the bureaucrats get perquisites and they go on increasing their perquisites and the Ministers also go on increasing their perquisites. Therefore I would say that the first thing that should be done is that we should solve this problem *vis-a-vis* the Class IV, Class III, Class II and Class I servants and we should abolish all selection grades and other things.

We should abolish all allowances; we should abolish all kinds of amenities which you give to some of the big sahibs. If we do that, I think, something will be achieved. I wish that the whole salary structure, whether it concerns the Ministers or the Members of Parliament, the bureaucrats or somebody else, should be related to our national income and the gross product in the country. That is not being done and, therefore, we are not giving the people the kind of vision of socialist society which we want to give to them.

I was reading the book *My Mission to Moscow* written by Ambassador Dodd during the Second World War and I was very much impressed by that book. It was a very objective book. It did not try to paint the Kremlin in very bad colours. It also did not try to give a distorted picture of the people who ruled over the Soviet Union. There was one sentence and that has struck in my memory all these days. All the Members of the Council of Ministers there, the Presidium, all those persons there live in elegance but do not live in ostentation. Sir, our difficulty is that ostentation has become the law of life in this country. When we celebrate a marriage, we indulge in ostentation. When we have a bungalow, we try to put up a show of ostentation. Therefore, I feel that the salary structure of this country should be revised all along the line and that the people of this country should learn to live in elegance if they can afford it but certainly not in ostentation. This should apply to all grades of society, to all the officers whether they are in the Government of India or anywhere else and to the Ministers and the Members of Parliament.

**Dr. M. S. Aney (Nagpur):** Sir, I only wish to make a few observations on this Bill. I do not say it is a very urgent Bill but nonetheless it is a Bill that points its finger in the right direction.

The main object of this Bill is to introduce an element of equality in

the various sections of the official society. The Socialist government should better work upon a policy like that. Charity begins at home. The Government must first apply it to its own members—I include the Members of Parliament also as part of the Government—who constitute a big fraternity in this country. The Members of Parliament here, the Members of State Legislatures and Councils, the Members of the Cabinet here and in the States and also the members of important services constitute a fraternity. The degree of success that you may achieve in creating an equality in the status of all these persons amongst yourself would be the measure of success which you can achieve in the country in course of time by your preachings and writings and other ways of doing propaganda. This must be the basis.

The Home Minister, Mr. Gulzarilal Nanda, is very anxious of creating a kind of body, the Sadachar Samiti, and his main idea is that by having a body of people like that, he will be able to set forth in the whole of India the forces of good conduct among the people at large. There is some substance in that also. But here is a body which is more compact and which is amenable to discipline and can easily be controlled, a body of fraternity to which I just made a reference. From that point of view the suggestions which are made here in this Bill by my hon. friend are very important.

I may cite an example. Once Mahatma Gandhi had a talk with me—rather I had a talk with him—and he gave me an example as to how in this country the people who are in office or high position think themselves of being entirely different from the general public at large. You will be surprised to find what line he took with late Prof. Gokhale for whom Mahatma Gandhi himself had the highest respect. He used to blame even his own wife also on the grounds of principle. So, he would not spare his own guru even. This is what he

[Dr. M. S. Aney] mentioned to me, 'One day I had a talk with late Prof. Gokhale when he was a member of the Imperial Council. It happened that he was waiting for his conveyance. For one reason or the other, I had been there. I asked him, 'Let us go in the tram'. He said, 'No, no'. I asked him as to what was wrong with that. He said, 'You do not know it. When you attain the position which I am occupying, in your country the people will not give you the respect which is due to your position if you do not go by the conveyance appropriate to your status'. Then I mentioned to him, "In London I have seen Mr. Gladstone going in an ordinary tram-car several times though he was the head of the entire Imperial Administration of U.K. at the time."

This is what Gandhiji told me. That is the way in which the basis of equality should be taught to the people. The sense of superior position should be removed and that can give you the vantage ground to preach the gospel of equality to the people at large. Let a beginning be made here.

Then, I would like to give you another example of discrimination. Everytime there is an important function in the Central Hall either for listening to the President's Address to both the Houses of Parliament or for some such other thing, we find there all the front benches reserved for the Cabinet Ministers, the Ministers and all that. I can understand the reservation of seats for the President, the Vice-President, and things like that. But there you will find the seats reserved for the Cabinet Ministers, the Ministers of State and then come the Deputy Ministers, the Parliamentary Secretaries and all that. We are Members of Parliament as they are and there is this discrimination. Is it that the status of Ministers and various other positions both at the Centre and in the States cannot be

retained unless there are seats reserved for them in such functions? This sort of discrimination should not be there. That idea must strive them.

Sir, I welcome the suggestions which my hon. friend Mr. Kamath has made. I need not go into details. The other countries which have taken to socialism have taken care to see that there is not much difference in the special position of those who are in office and those who are ordinary members. I say that you may try to follow that as you can and I think this Bill will point its way to that direction.

श्री यशपाल सिंह (कैराना) : उपाध्यक्ष महोदय, यह बिल जो हमारे माननीय श्री हरि विष्णु कामत जी लाए हैं इसके लिए मैं उनको बार बार मुबारकवाद पेश करता हूँ। अच्छा तो यह था कि यह बिल आता सरकार की तरफ से और सरकार के मिनिस्टर खुद यह त्याग का उदाहरण पेश करते। जो बात ये बोट मांगते वक्त कहते हैं उसे ये प्रमल में ला कर दिखाते। बोट मांगते वक्त ये गांधी जी का नाम लेते हैं, लेकिन जब इनका स्टैंडर्ड देखा जाता है उस वक्त गांधी जी ने क्या कहा था उसका पता तक नहीं होता। मेरा निवेदन है कि समाजवाद सब से पहले यहां से ही शुरू होना चाहिये। चैरिटी बिगिन्स एट होम। मिनिस्टर और एम० पी० की तनखाह एक होनी चाहिए। मैं यह नहीं कहता कि वह घटायी जायें या बढ़ायी जायें लेकिन मैं इतना ही कहता हूँ कि जब हाउस से ही समाजवाद शुरू नहीं होगा तो वह बाहर कैसे जायेगा। हम सब लोग इस बात के लिए कोशिश करते हैं और सरकार से अप्रार्ह करते हैं कि मिनिस्टर और एम० पी० की तनखाह एक होनी चाहिए, उसमें डिस्-पैरिटी नहीं होनी चाहिए।

ये लोग समाजवाद का डिबोरा पीटते हैं, लेकिन रूस में जोकि समाजवाद का सब से बड़ा गड़ है वहां क्या होता है यह भी

देखें । वहां पर मिनिस्टर एक होस्टल में रहता है जिसका उस पर किराया नहीं लगता । वह एक कमरे में रहता है और आफिस में आ कर काम करता है । मेरा सुझाव है कि यहां भी मिनिस्ट्रों से वे मकान ले लिए जायें जिन में वे रहते हैं और वे होस्टल में रहें और उन के मकान उन लोगों को और उन के कार्यकर्ताओं को दिए जायें जो जनता का काम करते हैं, जैसे बिनोबा भावे ।

जितनी बिजली से अपनेको ट्यूब वेल चल सकते हैं वह बिजली मिनिस्ट्रों की कोठियों में खर्च होती है । मैं चाहता हूँ कि मिनिस्टर लोग खुद अपनी घरों में अपने खर्च में कटौती पेश कर के उदाहरण पेश करें । ऐसा न हो कि हम बिल पेश करें और तब वे मानें । उन का पहला फर्ज है कि वे त्याग का उदाहरण पेश करें । माननीय नन्दा जी ने इस बात को संसद् में माना है कि इस देश के 28 करोड़ लोग ऐसे हैं जो सात घाने रोज पर गुजर करते हैं । जहां लोगों की यह हालत है वहां के मिनिस्ट्रों को यह शोभा नहीं देता कि वे इस तरह से हजारों रुपया खराब करें । साथ ही गांधी जी का नाम भी लिया जाता है ।

मैं आज मे 15 दिन पहले महारनपुर जेल का मुआइना करने गया । जिस फांसी की कोठरी में मैं ने अपने बचपन के दिन गुजारे थे उस का भी मैं ने मुआइना किया । मैं ने अपनी कोठरी में एक पड़े लिखे आदमी को बैठे देखा । मैं ने पूछा कि आप यहां कैसे आ गए, आप तो जेल टूटू और पड़े लिखे आदमी मालूम देते हैं । उस ने कहा कि मुझे कोई रोजगार नहीं मिलता था । मैं चार रोज का भूखा था । जब पांचवें दिन मुझे भीख में कुछ पैसे मिले तो मैंने एक चाकू खरीदा और मड़क पर चल कर एक छोटे टुकड़े के उससे तीन टुकड़े कर दिए, इसलिए कि मुझे जेल में लाया जाए । जब

मैं जेल में आया तो लोगों ने मुझे कहा कि तुम एडमिट मत करो, लेकिन मैंने डकबाल कल का किया । उसको फांसी हो गयी । उससे जब अपील करने को कहा गया तो उसने जवाब दिया कि मैं अपील नहीं करना चाहता क्योंकि अगर मैं छूट गया फिर मुझे बाहर आना होगा जहां मेरे लिये रोजी का कोई ठिकाना नहीं है । जब देश के अन्दर इतनी गरीबी है तो मिनिस्टर लोगों को चाहिए कि वे त्याग की मिसाल कायम करें, नहीं तो गांधी जी का नाम लेना छोड़ दें । जब उनका नाम लेते हैं तो उनकी तरह त्याग और तपस्या का भी उदाहरण पेश करना चाहिए । गांधी जी इस बात को मानते थे :

उपलक्षकलमेतत् भेदकं गोमथानाम्

बदुभिः उपहृतानां बहिषां स्तोम एष ।

महात्मा गांधी इस बात को मानते थे कि मिनिस्टर को झोंपड़े में रहना चाहिए । अगर एक दो मिनिस्टर होता तो उसका ठाट-बाट बरदास्त किया जा सकता था लेकिन जहां पचासों मिनिस्टर हों वहां यह कैसे बरदास्त किया जा सकता है । हम चाहते हैं कि मिनिस्टर लोग स्वयं अपनी इच्छा से त्याग का आदर्श उपस्थित करें । अगर वे ऐसा नहीं करेंगे तो जनता उनसे त्याग करवा लेगी क्योंकि जनता इन अशराराजात को बरदास्त नहीं कर सकती ।

आखिर में मैं यह खासतौर पर कह देना चाहता हूँ कि समाजवाद की शुरूआत हाउस से की जाए और मिनिस्टर और एम० पी० की तनख्वाहों में बराबरी बरती जाए, उनमें डिफरेंस न होना चाहिए ।

Shri Khadilkar (Khed): If I have understood correctly the purpose of this Bill as put forward by my hon. friend Shri Kamath, I think he wants a review of the structure of salaries

[Shri Khadilkar]

and perquisites given to the Ministers, and in that light, perhaps, though he has not said so openly, would like to have a review of the salaries and other allowances paid to the Members of this House.

We must not be just carried away by slogans like socialism and other things, because at the present juncture, we are living in a society which is not making much progress towards socialism, nor is that society likely to make much headway in socialism, because for socialism, certain determined, disciplined and militant party organisation and government with austerity and certain idealism are called for. We are living in a society where even our objective of socialism is somewhat different. As Orwell has observed, though animals are equal, some animals are more equal than others. We must admit that there is some distinction, and this Orwellian saying has a meaning. Some animals are more equal than others. Just as in the animal kingdom, likewise, in the kingdom of man also, in the present society, there is this difference and distinction, and that must be admitted.

Then, there is also another thing. In society and in the present Government certain traditional attitudes are still continuing. If you look at the bureaucracy consisting of the secretary, the joint secretary, the deputy secretary and the under secretary, there is a certain amount of caste rigidity there. Not only will they not meet on the same plane, but their wives are also not supposed to meet with that sense of equality and mix freely. A deputy secretary's wife or an under secretary's wife is not supposed to make very friendly approaches to the wife of a secretary or a joint secretary. This is service snobbery and this has been inherited and continued in the services of this country even after freedom. There has not been that revolution which ought to have taken place in the organisation of the servi-

ces and in the set-up of Government. So long as this has not taken place, it is a far cry to talk in terms of the salaries and perquisites that ought to be given actually. And yet, it has some meaning.

I do realise that Ministers who have been chosen by the Prime Minister as his colleagues are not always chosen on merit or on the basis of their capacity; they are chosen because of certain other considerations as well. Then, there is another factor. In a democracy, it is not certain whether a person will be a Minister tomorrow or he will have to live a different type of life afterwards. This shifting of position is a possibility. So, he naturally feels that so long he is in office, he must live as far as possible in luxury and comfort.

**Shri Bhagwat Jha Azad** (Bhagatpur): Is that necessary?

**Shri Khadilkar:** But there is one thing. At certain levels, I do not want to grudge the Minister his requirements. In the pre-Independence days, an executive councillor used to get Rs. 5000 or a little more, but he had no perquisites, and he had nothing free. To remove all suspicions, I would suggest one thing. From the speeches that I have heard from Shri Kamath and others, I feel that a great deal of suspicion is likely to be caused that over and above these salaries from which income-tax is deducted, all these perquisites are given, which come to a few thousands of rupees, and, therefore, in fact, the Ministers are drawing about Rs. 10,000 a month or that Government are spending that much of amount on them. That would be a wrong picture. In order to remove that kind of impression, I would suggest that the structure of salaries of Ministers, Ministers of State and Deputy Ministers needs a revision in this sense; you may pay them Rs. 5000 or Rs. 6000, but let there be no perquisites; you may pay them so much and that would not matter because they have got to carry heavy

responsibilities and be free from family and other worries.

I would like to say a word more about the other countries, because my hon. friend has quoted the figures in regard to the salaries paid in other countries. I would like to point out in this connection that we must consider what the general living standard in this country so far has been, we are talking of socialism, but has my hon. friend ever thought of such a thing as an incomes policy where the top and bottom would have some internal relationship? we have not thought of that kind of thing so far. I do not support the idea that because we happen to be elected here, we should have a salary which will bear comparison with that of the Ministers. When we go back and we see the report of the Planning Commission, we shall find that in 1975, a family in this country is likely to get a monthly income of Rs. 125, not today, but in 1975. This is a document prepared by the Planning Commission. In the context of this situation, we might just consider the salaries of the Ministers and of Members.

But one thing is there. As it is, I do not think anybody is going to accept this Bill as worthy of consideration.

**Shri Hari Vishnu Kamath:** The principle of it.

**Shri Khadilkar:** The principle must be taken very seriously.

**Shri Hari Vishnu Kamath:** That is what I want.

**Shri Khadilkar:** The structure of salaries needs to be revised and more rationalised. The suspicion needs to be removed. There is one factor which is very important. Every Minister, unfortunately, inherits today a certain snobbery—not all—from the bureaucracy that is still ruling in this country. Therefore, he tries to live in a way where he feels that there must be some distance between those who are Ministers and those who are not.

I have not experienced this feeling either in Britain or in America, the wealthiest country in the world. While I was with Mr. Harriman in the States, he had a big bag with him. We had discussions along with others. We had to change rooms from one place to another in our conferences. To my greatest surprise, he carried his own big bag and stayed with us in such manner that so long as he was there, he was just as comradely as other Senators or members of Congress. That feeling, that psychological change—leave aside other changes—is lacking in this country. The first necessary condition for a change in society—whether it is salaries or otherwise—is that that psychological change must be brought about. There must be an urge for certain austerity. There must be an urge to see 'what is happening round where I am living'. That urge is not seen anywhere.

Therefore, we are living in a world of our own, a world of unreality. I am afraid if we continue long in this manner, one day with a shock we will be awakened to the reality in this country. With these words, I support the principle underlying the Bill.

**Mr. Deputy-Speaker:** Shri Banerjee. We will extend the time by half an hour.

**Shri Hari Vishnu Kamath:** One hour. The Minister will take half an hour.

**Mr. Deputy-Speaker:** I will give him whatever time he wants.

श्री स० मो० बनर्जी (कानपुर)

उपाध्यक्ष महोदय, मैं समझता हूँ कि यह जो विधेयक श्री कामत ने प्रस्तुत किया है वह एक सही दिशा में कदम है और मैं इस सदन के सामने इस विधेयक का समर्थन करने के लिए खड़ा हुआ हूँ।

उन्होंने अपने इस बिल के इंट्रोडक्टरी पार्लियामेंटरी स्टेटमेंट में साफ तरीके से बताया है कि बाहिर उसका क्या महत्त्व है। अभी जब कुछ दिन पहले श्री मेहरचन्द

[श्री स० मो० बनर्जी]

खन्ना ने एक बयान पार्लियामेंट में दिया था उससे साफ तरीके से मालूम हुआ था कि एक, एक मिनिस्टर के ऊपर वाटर प्रोर इलेक्ट्रिसिटी चार्ज 1000, 1500 या 1800, 1800 रुपये तक है। उससे भावना सारे देश में यह फैली थी कि अगर फिजूलखर्ची कम करनी है तो मिनिस्ट्रों की फिजूलखर्ची को पहले कम करना होगा। मैं यह नहीं कहता कि सारे मंत्री जो हैं वे फिजूलखर्ची करते हैं लेकिन उनके चारों तरफ का रहन सहन, जिस तरीके से वह रहते सहते हैं, उन का रहन सहन देख कर और उन तमाम चीजों को देख कर जिनको कि हम लक्जूरियस बे ब्राफ लिमिटेड कहते हैं, उन सब चीजों को देख कर मालूम होता है कि एक ऐसा गरीब देश जहां पर तकरीबन 27 करोड़ लोग साढ़े सात घाने या आठ घाने में गुजर कर रहे हों, उस देश के मंत्री जो अगर इस तरीके से न रहें तो अच्छा हो। उन्हें एक घादशं देश के सामने रखना है। यह देश समाजवाद की तरफ जा रहा है या कहां जा रहा है वह तो हमें मालूम नहीं है। बात तो हमारी और से अवश्य देश को समाजवाद की तरफ ले जाने को की जाती है लेकिन गाड़ी कुछ रुकी हुई है और वह हमारा समाजवाद का इंस्टि-नेशन, वह मंजिल कहां है वह हमें अभी तक नजर नहीं आ रही है। कुछ भाइयों को नजर आ रही हो तो दूसरी बात है लेकिन दरअसल धारे धीरे हमें तो यह मालूम दे रहा है कि देश को समाजवादी मार्ग पर ले चलने की बात तो घनेकों बार कही गई है लेकिन वास्तव में वे घूम फिर कर पूजावाद का दरवाजा खटकाने जा रहे हैं ऐसा मेरा ख्याल है। इसलिए मैं कहता हूँ कि यह जो मुझाव है कि पूरी सैलरी में उन सब चीजों को जोड़ दिया जाय ताकि वे मंत्री लोग भी महसूस करें और बगीचा घादि लगाने में 8000, 10,000 15,000 या 30,000 गैलन पानी खर्च न करें। इसी तरीके से अभी जो एपेक्ट्रिसिटी का फिजूलखर्ची की हैसियत से इस्तेमाल

करते हैं वे उसे न कर सकें। इस तरह से अगर एक उनके लिए एमाउंट फिक्स हो जाय तो मैं समझता हूँ कि यह फिजूलखर्ची बन्द हो जायगी। हमारे देश में मंत्री की तनख्वाह 5000 कर दी जाय ऐसा उन्होंने उदाहरण के लिए कहा है लेकिन यह सही बात है कि अगर 5000 नहीं तो 2000 और 3000 तो कर ही दी जाय लेकिन दूसरी चीजें जो हैं उनका क्या होगा? वह खर्च जिन्हें कि मैं फिजूलखर्ची कहता हूँ हालांकि वे कहते हैं कि वह सही खर्चा है और वह सही तरीके से खर्च किया जा रहा है उस का क्या होगा? क्या हम वाकई इस चीज को गवारा कर सकते हैं? हमारे देशवासियों की टैक्स के बोझ से पहले ही कमर टूट चुकी है, अभी 27 तारीख को बजट घाने वाला है और मैं समझता हूँ कि लोगों की सूखी हुई हड्डी में खून का आखिरी कतरा भी शायद टैक्स की शकल में जोक लगा कर ले लिया जायगा। इस मौके पर मैं पूछना चाहता हूँ कि कहां हमारे, मंत्री एक उदाहरण बन सकते हैं और मिसाल बन सकते हैं गरीब जनता के सामने कि वह देश की सेवा करें?

उपाध्यक्ष महोदय, सन् 1947 से पहले हमारे देश की सत्ता की बागडोर जिनके कि हाथों में आज है, उन्हीं कांग्रेसमैन को जनता कहती थी कि वे देश के सेवक हैं। सन् 47 के बाद जब सत्ता उनके हाथ में आ गई तो लोग कहने लगे कि पहले जहां वह सेवक थे अब वे देश के शासक हैं और आज बद-किश्मती यह है कि जनता उन्हें शासक नहीं बल्कि शोषक कहने लगी है। सेवक से अचानक इस तरह से वे शोषक बन गये और उन्हीं सेवक लोगों को जनता अब शोषक समझ कर घृणा की दृष्टि से देखने लग गई है। यह देश का दुर्भाग्य ही कहा जायेगा। मैं हाथी साहब से निवेदन करूंगा कि अगर वे इस बिल को पूरी तरह से न भी मान सकें तो वे इस बिल के सिद्धान्तों को मान लें। चूंकि यह एक नान आफिशिएल बिल है इसलिए वे इसे मानना नहीं चाहते हैं तो



उसे वे एक ग्राफिशिएल रूप देकर स्वीकार कर लें और अगर वे ऐसा करने हैं तो इसमें कोई हर्ज की बात नहीं होगी ।

मैं बहुत खुश हुआ अभी जब कि वेस्ट बंगाल के बजट का ऐलान हुआ और यह मालूम हुआ कि उसमें टांकेन कट के तौर पर मंत्रियों की तनख्वाह 100 रुपये कम कर दी गई है इस पर मैंने एक बधाई का पत्र वहां के मुख्य मंत्री श्री प्रफुल्ल बाबू को भेजा है । वह इसलिए नहीं कि कोई बहुत ज्यादा कमी कर दी गई है लेकिन इसलिए कि कम से कम जिस दिशा में उन्होंने कदम आगे बढ़ाया है वह निश्चित रूप में एक सही दिशा है । आप अगर सरकारी कर्मचारियों के लिए महंगाई भत्ता साठे सात रुपया देना चाहते हैं, चार रुपया या पांच रुपया देना चाहते हैं तो वह 100 रुपये तक केन्द्र के मंत्रियों की तनख्वाह कम करके उन को पांच रुपये, दस रुपये या दो रुपये भी प्रतिशुद्ध महंगाई भत्ता यदि उन्हें दे दिया जाय तो उन्हें संतोष होगा । इसलिए मैं समझता हूँ कि वेस्ट बंगाल गवर्नमेंट या मुख्य मंत्री ने एक सही कदम उठाया है और जैसा मैंने कहा मैं इसके लिए उन्हें बधाई देना चाहता हूँ ।

**श्री भागवत झा आजाद :** उन्हें बधाई मत दीजिये वे उसे वापिस ले लेंगे ।

**श्री स० मो० बनर्जी :** इमको वापस ले लें तो कोई बात नहीं लेकिन क्या इसी तरह से जिन लोगों को उन्होंने गिरफ्तार किया है उनको भी वे रिहा कर देंगे ?

उपाध्यक्ष महोदय, मुझे मालूम हुआ कि मंत्रियों के ऊपर सिर्फ यहाँ ही नहीं खर्च होता है बल्कि जहाँ जाते हैं वहाँ पर भी इतना खर्च किया जाता है कि उसे देख कर लोग अचम्भ में आ जाते हैं । श्री विभति मिश्र ने एक सुझाव दिया था कि मंत्री जहाँ पर जायें वे किसी कांग्रेसमैन के घर पर में रहें या किसी के मकान में ठहरे ताकि गांव के लोगों का

उनके साथ सम्पर्क हो, किसानों के साथ उनका सम्पर्क हो और मजदूरों के साथ उनका सम्पर्क हो । इसके लिए यह कहा गया कि वह सही चीज नहीं होगी और उसमें उनकी सिक्वोरिटो नहीं रहेगी । अब आज इस देश में सिक्वोरिटो है किसकी ? सान्याल जाते रहे, प्रतापसिंह करीं जाते रहे । मालूम नहीं कि उस वक़्त में लगे हुए लोगों में से किम का नम्बर आने वाला है और कौन मार दिया जाय ? मंत्री वहाँ पर जाते हैं और अगर वह मामूली आदमियों के साथ रहे तो अच्छा ही होगा ।

दुर्गापुर कांग्रेस में मंत्रियों के ठहराने के लिए और उनके रहने पर वी० आई० पी० को ठहराने जितना रुपया खर्च हुआ है । एक बिजनैसमैन ने उसका फायदा उठाया । एक हमारी बंगाल की इन्निमिल कंसर्न ने 800 डेनियोट्स जोकि कांग्रेस सेशन में मौजूद थे मैंने सुना है कि उन सब को इन्निमिल के बने हुए बर्तन, कटोरे आदि दान में दे दिये ।

15.04 hrs.

[SHRI KHADILKAR in the Chair]

**एक माननीय सदस्य :** हम को नहीं मिले ।

**श्री स० मो० बनर्जी :** माननीय सदस्य को नहीं मिले होंगे लेकिन बंगाल एन्निमिल वालों ने दिये । हो सकता है कि कुछ लोगों को नहीं मिले, लेकिन उन्होंने दिये ।

**श्री भागवत झा आजाद :** यह गलत बात है । हम लोगों को नहीं मिले ।

**श्री स० मो० बनर्जी :** माननीय सदस्य को नहीं मिले होंगे, लेकिन उन्होंने बाटे जरूर है । हो सकता है कि इन लोगों के नाम से उन्होंने बाँटे हों और दूसरों ने ले लिये हों ।

श्री बाल्मीकी (खुर्जा) दूसरे कौन है ?

श्री स० मो० बनर्जी : मैं इन्टेलिजेंस का भ्रादमी नहीं हूँ, इसलिए मैं यह नहीं जानता। ये चीजें साफ तरीके से बांटी गईं और इनकम टैक्स और दूसरे टैक्स नहीं दिये गये। बंगाल एनैमल ने दिये। मंत्री चाहें या न चाहें, लेकिन उन के नाम से जो नाजायज फायदा उठाया जाता है, उस को भी हमें रोकना पड़ेगा।

यह भ्रादर्गवादी देश है, भीष्म का देश है, इसलिए यहां पर मंत्रियों को भ्रादर्ग बनना चाहिए। हम लोगों ने गांधी जी के चरणों में बैठ कर राजनीति की बातें सीखी हैं और हम उनके भ्रादर्शों की बात करते हैं, लेकिन आज न पार्लियामेंट के मेम्बर और न मंत्री उन भ्रादर्शों को याद रखते हैं हम लोग खुद उनसे दूर हटते जा रहे हैं, क्योंकि हम समझते हैं कि काबलियत चाहे हो, लेकिन अगर इज्जत बनानी है, तो हम अपने मयारे-जिन्दगी को ऊपर उठा लें।

पिछले दिनों जब लोग जाड़े से मर गये, तो कहा गया कि ये तो ऐसे ही मर गये होंगे, इनका हर्ट-फैल हो गया होगा। इस सम्बन्ध में यह भी कहा गया कि सोशल स्टेटस, मयारे-जिन्दगी, स्टैंडर्ड आफ लाइफ बढ़ गया है। कानपुर में एक मंत्री ने भाषण देते हुए कहा कि मयारे-जिन्दगी बढ़ गया है और वह इस तरह कि पहले दस लाख साइकिल बनते थे और अब बीस लाख बगते हैं, पहले बीस हजार रेडियो बनते थे और अब तीस हजार रेडियो बनने लगे हैं। मैं समझता हूँ कि जो लोग फुटपाथ पर सोते हुए जाड़े में सिकुड़ कर मर गए, मिनिस्टर साहब के कहने के अनुसार उनका कुसूर यह होगा कि उनकी जेब में पैसा होगा, उनका स्टैंडर्ड आफ निर्विग ऊंचा होगा, लेकिन वे कम्बल या रेडियो न खरीद कर फुटपाथ पर सो गए और जाड़े में सिकुड़ कर मर गए। मैं कहना

चाहता हूँ कि इन्सान की जिन्दगी के साथ इस तरह मजाक नहीं करना चाहिए।

मैं माननीय सदस्य श्री कामत को हार्दिक बधाई देता हूँ कि उन्होंने दूर-अन्देशी से इस विषय पर सोचा और इन्से सदन के सामने पेश किया। मैं समझता हूँ कि यह बिल्कुल हार्मलेस बिल है और इस लिए इसको एक्सेप्ट कर लेना चाहिए। इस को इज्जत का सवाल नहीं बनाना चाहिए।

श्री बाल्मीकी : सभापति महोदय, मैं अपने माननीय मित्र श्री कामत को धन्यवाद देना चाहता हूँ कि उन्होंने एक उचित बात की और इस सदन का ध्यान अकर्षित किया है। आज हम तीसरी पंच वर्षीय योजना के अन्तिम चरणों पर हैं और चौथी पंच वर्षीय योजना के प्रारम्भिक चरणों की ओर जा रहे हैं लेकिन आज भी हमारे सामने यह प्रश्न है कि साधारण-जन और उच्च-स्तरीय-जन या मंत्री आदि के जीवन में कितना अन्तर है और उस अन्तर में कितनी कमी हुई है।

यह एक आर्थिक प्रश्न है, आर्थिक स्तर ऊंचा करने का प्रश्न है। हम अपने देश में यह जिक्र करते हैं कि देश समाजवाद की ओर बढ़ रहा है समाजवादी परम्पराओं को अपना रहा है, हमारे गणतंत्र की दृष्टि विशेष रूप से समाजवाद की ओर है। हम देखते हैं कि यदि आज देश में कोई सुख-सुविधायें उपलब्ध हुईं भी हैं तो वे कुछ विशेष जीवन स्तर के मनुष्यों को ही प्राप्त हुईं हैं। एक साधारण-जन के जीवन स्तर में और जो भ्रादमी बहुत निम्नतर जीवन व्यतीत करते हैं उनके जीवन में किसी प्रकार का अन्तर आया है, ऐसा मैं नहीं मानता हूँ। आज भी हमको यह देखना है कि देश में मानोपली, एकाधिकार, विषमतायें और

डिसपैरिटीज अभी तक कितनी दूर हुई हैं। यद्यपि तीसरी पंच वर्षीय योजना में भी उन डिसपैरिटीज और विषमताओं को दूर करने का जिम्मा तो है लेकिन वे अभी तक दूर नहीं हुई हैं।

हमने अपने संविधान में सामाजिक सुख-सुविधायें, सामाजिक व्यवस्था, सामाजिक न्याय और सामाजिक सुरक्षा की बात कही है। मैं समझता हूँ कि व्यावहारिक रूप में वह बात पूरी नहीं हुई है। आज भी जीवन साधारणतया खतरों में है और नगरों में और ऐसे स्थानों पर जहाँ वैदिक आदमी रहते हैं, बड़े-बड़े हत्याएँ हो जाती हैं। चाहे वह कैरों साहब की हत्या हो और चाहे किसी कालेज की लड़की की हत्या हो, लेकिन उनका पता भी नहीं लगाया जा सका है। मैं समझता हूँ कि इस ओर भी ध्यान देने की आवश्यकता है।

आज जो अन्तर है, विषमता है, उसको दूर करने का प्रयत्न किया जाना चाहिए। वेतनों में एक से साठ तक की दूरी नजर आती है। यदि साधारण मनुष्य की तन्खाह एक रुपया मान ली जाये तो उच्च-स्तरीय मनुष्य की तन्खाह साठ रुपये होती है और अगर हम साधारण मनुष्य की तन्खाह सौ रुपये मान लें तो उच्च-स्तरीय आदमी की तन्खाह छः हजार बँटती है।

समाजवाद तो मनुष्य को बराबर और समान स्तर देता है और उसके लिए सबको समान अवसर दिये जाते हैं। अगर समान अवसर नहीं दिये जाते हैं तो कम से कम ऐसे अवसर तो जरूर दिये जायें कि साधारण लोग अपनी बुद्धि, अथवा शिक्षा और व्यवहार से उन्नति कर सकें। मैं समझता हूँ कि आज भी अनेक प्रकार की बाधाएँ इस मार्ग में नजर आती हैं जो कि साधारण व्यक्तियों को आगे नहीं जाने देती हैं।

जब तक देश-वासियों के जीवन में यह अन्तर बना रहेगा, तब तक सच्चा समाजवाद हमारे यहां स्थापित नहीं हो सकेगा। साधारण किसान और सफाई-पेशा भाई या मंत्री इनमें कोई अन्तर नहीं होना चाहिए और इस प्रकार से देश में एक सादगी और त्याग की भावना का वातावरण आना चाहिए। मैं मानता हूँ कि कोई भी मंत्री हो सकता है लेकिन जब देश में समानता और समान भावना की बात आती है तो वह अन्तर नहीं होता है।

मैं यह भी चाहता हूँ कि माननीय मंत्री गण भी इतने आकर्षक और सौन्दर्य की ओर न जायें और जीवन में इतनी चमक-दमक पैदा कर के न रहें बल्कि बापूजी, गोखले जी और लाला लाजपत राय के जीवन से जिस सादगी की शिक्षा हमें मिली है उसे हम सब अपने अन्दर पैदा करें। हम इस तरह से अपने जीवन का ढर्रा लेकर चलें कि वह भिसाल बन सकें और हम ज्यादा खर्च करने और हम तरह की बातों की ओर न जायें। उनका जीवन आदर्श बन सके।

मुझे यह जान कर बड़ा खद होता है कि मंत्रियों की बड़ी कोठियों में हर समय बलियाँ जलती रहती हैं और नल खुले रहते हैं। इस प्रकार जो बिजली-पानी की फ़िज़ूखर्ची होती है वह दूर होनी चाहिए। मैं ने राज्यों में देखा है कि मिनिस्ट्रों या विधायकों के लिए बिजली और पानी मुफ्त है जिस के कारण बुरा हाल है। मैं समझता हूँ कि समाज और राष्ट्र के हित की दृष्टि से बिजली और पानी के खर्च में बचत होनी चाहिए।

जब तक हम वेतन और जीवन स्तर की विषमता को दूर नहीं करते हैं तब तक हम अपने देश में वह समाजवाद नहीं स्थापित कर पायेंगे जिम्मे में साधारण-जन को उन्नति करने और खड़े होने का समान अवसर मिल सके

श्रीर एक भंगी की पुत्री भी राष्ट्रपति बन सके । जब तक साधारण लोगों को यह भ्रवसर नहीं मिलता है तब तक समाजवाद स्थापित नहीं हो सकता है । जैसा ठर्रा इस वक्त चलता है, जैसा व्यवहार इस समय चलता है, जैसा दशा इस वक्त है मैं समझता हूँ कि उस में साधारण स्तर का आदमी कभी भी उच्च-स्थान प्राप्त नहीं कर सकता है ।

आज जब यह कहा जाता है कि सब को समान भ्रवसर श्रीर समान सुविधायें दी जाती हैं तो वे शब्द-मात्र हैं । मैं चाहता हूँ कि क्रियात्मक रूप से काम होना चाहिए । इस के साथ ही मैं यह भी कहना चाहता हूँ कि हम केवल मंत्रियों की श्रीर ही ध्यान दे कर न सोचें बल्कि उच्च-स्तरीय भ्रवसरों के बारे में भी सोच कर जीवन में सादगी सच्चाई श्रीर उच्चता की भावना पैदा करे ।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूँ ।

**श्री राम सहाय पांडेय :** (गना) : सभापति महोदय यह विधेयक मेरे साथी श्री कामत जी ने उपस्थित किया है । उन्होंने ध्यान आकर्षित किया है कि मंत्री लोग उन सुविधाओं को जो उन को बिजली पानी फर्नीचर श्रीर नाश्ता की दी गई है, उन को छोड़ दें श्रीर वेतन में कुछ वृद्धि कर दी जाये । अगर इतनी ही सीधी सादी बात होती तो बहुत आसानी से समझ में आ सकती थी । लेकिन इस की पृष्ठभूमि में एक बड़े समाजवाद की भूमिका, गरीबी श्रीर अमीरी प्रकचन श्रीर समृद्धिशील समाज की कल्पना कर के जैसा मेरे साथी श्री बनर्जी ने कहा कि यह कैसा समाजवाद है जो घुमा फिंग कर हमें उसी स्थान पर ला कर खड़ा कर देता है, इस प्रस्ताव के माध्यम से एक इस प्रकार का प्रभाव जमाने का प्रयत्न किया गया है । माननीय सदस्यों के भ्रवण सुनने के बाद मुझे भी ऐसा लगा, मानो मंत्रीगण बड़े धाराम से रह रहे हैं, बड़ी लज्जरिपस नाइफ उन की है श्रीर फर्नीचर,

बिजली श्रीर पानी पर हजारों लाखों रुपयों खर्च हो रहे हैं ।

**श्री हरि विष्णु कामत :** मैं ऐसा मानता हूँ कि वह बहुत मेहनती हैं ।

**श्री राम सहाय पांडेय :** मैं समझता हूँ कि अगर सीधी सीधी बात कही जाय, यदि यह भी कहा जाये कि समाजवाद इस धरती पर भ्रवतगित नहीं हो सकता है जब तक मंत्रीगण इतना वेतन लेंगे तो यह एक सीधी सीधी प्रोपोजीशन हो सकती है । अगर वह घटाना चाहते हैं तो घटा दिया जाये क्योंकि समाजवाद की आवश्यकता हमें पहने है । लेकिन आप बड़े ठंडे मन से श्रीर दिमाग से सोचिये कि क्या मकान की सुविधा न लेने से या पानी बिजली की सुविधा न लेने से श्रीर कुछ वेतन बढ़ा देने से समाजवाद की वह कल्पना, जिस को हम ने श्रीर आप ने, सब ने सोचा श्रीर समझा है, जिस के लिये हम चाहते हैं कि ऐसा समाजवाद आये, क्या आ जायेगा । नहीं आयेगा । समाजवाद आयेगा तीन बातों से : हमारे देश में एक शक्ति हो उत्पादन के प्रति एक संकल्प हो उस उद्देश्य की प्राप्ति के लिए श्रीर एक समवेत भाव से हम उस कल्पना की श्रीर बढ़ें जिस को हम लाना चाहते हैं । मंत्रियों के वेतनों में कमी या वृद्धि से कोई समाजवाद आयेगा ऐसा मैं नहीं मानता हूँ । समाजवाद आयेगा एक सामूहिक प्राप्ताम से, उत्पादन शक्ति बढ़ाने से श्रीर उद्योग तथा खेती के लिये भ्रम के अहावान से । मंत्रियों की तमाम सुविधायें वापस ले ली जायें तो समाजवाद उतनी ही दूर देखगा जितनी दूर आज है ।

लेकिन इस विधेयक के पीछे हमारे देश में एक पोलिटिकल स्टन्ट श्रीर राजनीतिक वातावरण पैदा करने का जो प्रयत्न श्री कामत ने किया श्रीर जिस का लाभ दूसरे लोगों ने लिया हमारे कम्यूनिस्ट—

एक माननीय सदस्य : आप ने भी लिया है ।

श्री राम सहाय पांडेय : ठीक है । हमारे कम्यूनिस्ट भाई भी ऐसी बात कहते हैं । लेकिन जिस समाजवाद और जनकल्याण की क्रांति का प्रारम्भ हुआ था आज से चार्ल्स या पैतालिस वर्ष पहले वहां के शासक क्या करते हैं । वे कितना लेते हैं । यदि सुविधाओं की तुला पर उन शासकों को देखें तो ऐसा लगता है कि हमारे मंत्री कुछ भी नहीं लेते । यूगोस्लाविया ईस्टर्न कंट्रीज पूर्वी देशों में जहां पर भी साम्यवाद आछादित है वहां पर सुविधाओं का भ्रम्बर है । सुविधायें प्रचुर मात्रा में प्राप्त होती हैं क्योंकि मनुष्य मात्र का एक वैज्ञानिक दृष्टिकोण यह है कि उस की उतनी आवश्यकतायें पूरी हानी चाहियें जितनी कि हम लेजिटिमेट आवश्यकताओं के रूप में स्वीकार करते हैं । हम मंत्रीगण के वेतनों, बिजली पानी के खर्च को सामने रख कर के सारे देश की गरीबी का चित्र उपस्थित कर के देश में एक प्रभाव उत्पन्न कर सकते हैं कि श्री यशपाल सिंह से बढ़ कर जनसाधारण का हितचिन्तक कोई और नहीं है, लेकिन वह भी हजार बारह मी रुपया पाते हैं । उन को भी मिलता है, मुझे भी मिलता है ।

श्री भागवत झा आजाद : एवरेज साढ़े नौ मी का होता है ।

श्री राम सहाय पांडेय : डा० राम मनोहर लोहिया के कथानुसार 23 करोड़ घ्रादमी भूखे हैं, उन की घ्रादनी 3 घ्राणे रोज है । लेकिन उन की कथनी और करनी में अन्तर है । जब हम दूसरों की तरफ कीचड़ उछालना चाहते हैं तब डा० राम मनोहर लोहिया को कहना चाहिए था कि चूकि 27 करोड़ घ्रादमी केवल 3 घ्राणे रोज पाते हैं इस लिए, अघ्यक्ष जी, मैं ढाई घ्राणे से ज्यादा नहीं लूंगा । इसी तरह से यदि हमारे प्रस्तावक महोदय या समर्थक महोदय कहते कि भले ही आप का

वेतन ढाई हजार रुपये हो, मैं तो केवल पांच रुपये दक्षिणा के रूप में लूंगा और देश की सेवा करूंगा, शरीर से मन से और बुद्धि से । क्या इस तरह से समाजवाद आ जायेगा । कभी समाजवाद नहीं आयेगा । मनो-वैज्ञानिक दृष्टिकोण, साइटिफिक एप्रोच समाज और देश के प्रति होना चाहिये । समाजवाद उस के ही दरवाजे खटखटायेगा जो श्रम का आह्वान करेगा । श्रम, संकल्प और शक्ति से उत्पादन बढ़ेगा, सम्पत्ति बढ़ेगी । तब आप वितरण बढ़ाइये और फिर समाजवाद आयेगा और समाजवाद का पोषण होगा । यह एक पोलिटिकल स्टन्ट है मंत्रीगण को छोटा बनाने के लिये, साधारण जनता के मन में और बुद्धि में उन के व्यक्तित्व को और उन के आचरण को हल्का और छोटा प्रस्तुत करने के लिये । यह जो प्रक्रिया है वह निश्चित रूप से स्वस्थ नहीं है । श्री कामत भ्रमरीका गये थे । मैं भ्रमरीका का उदाहरण देना चाहता हूं । वहां पर सेनेटर की क्या स्थिति है और मंत्रियों की क्या स्थिति है । मैं कभी नहीं चाहूंगा कि हमारे मंत्रियों को उस स्थिति में रखा जाये ।

श्री हरि बिष्णु कामत : मैं ने जब घ्रांकड़े दिये थे तब आप यहां नहीं थे ।

श्री राम सहाय पांडेय : जिस हिसाब से वहां के एक सेनेटर को मिलता है उस का चौधार्ड भी मंत्री को नहीं मिलता । फिर यहां पर बिजली और पानी का खर्च जब 200 रुपये से अधिक हो जाता है तब मंत्रियों को उसे अपनी तन्खवाह से देना पड़ता है । 2250 के स्थान पर 700 रु० इनकम टैक्स कटने के बाद उन को करीब 1200 या 1300 रु० मिलता है । मैं समझता हूं कि मंत्रियों को जो कुछ मिलता है उस का समाजवाद से कोई सम्बन्ध नहीं है ।

मैं चाहता हूं कि श्री कामत दूसरा विधेयक लायें जिस से देश में शक्ति का संचार हो,

[श्री राम सहाय पांडेय]

उत्पादन बढ़े और देश प्रागे बढ़े तभी देश में समाजवाद प्रायेगा ।

**Shrimati Renuka Ray (Malda):** Mr. Chairman, Sir, I have listened to the discussion on the Bill of Mr. Kamath with great interest. While I do not support the Bill as it stands, I must say that I consider the psychology underlying this Bill is one which we should have considered, not today but, soon after Independence as Gandhiji had wanted us. I do not agree with the last speaker when he says that because the amount of salary drawn by Ministers in the United States is much higher than of those in India therefore the difference shows that the Ministers in India are much worse off. Of course they are worse off and the whole income level is different. You cannot make this comparison. This much is true that the difference in a democracy which does not believe in a socialist society even is much less between the Minister and the non-official counterpart than is true in India today. I do not want to have Ministers living in hovels by any means.

I do want that Ministers who are representatives of the people in the Government should have a decent standard of living, even though we are poor country. I do not think that Mr. Kamath has given recognition to this .

**Shri Hari Vishnu Kamath:** I have.

**Shrimati Renuka Ray:** But I do consider that this atmosphere in New Delhi is a very poisonous atmosphere and this atmosphere of New Delhi of the past that was there in the Central Assembly is there, the atmosphere which we thought would go out with Independence. I do feel very much that this has not happened. It is not so in the States. Mr. Banerjee was talking of West Bengal and he said that something was done by Profulla Babu recently which was good. Let me say this about the salary scales of Ministers in West Bengal. It is not

a question of salary. The standard of living is quite different. It is quite true that the Ministers here may point out that the houses were built before Indian Independence and they were already there. But is it necessary to have the most expensive carpets in the houses. I do not blame ministers they are provided with these things. But I do feel that it is very essential that there should be much more simple living in New Delhi. It is not a question of money. I entirely agree that it will not make much of a difference to bringing in the socialist society, bringing up the standard of living, if a little more money is spent on the Ministers. That is not so. But I consider that the gulf that did not exist between the national leaders of the country and the rest does exist today between New Delhi and the rest. I do not bring in the State Ministries. I say that between New Delhi and the rest of the country, a big gulf has come because of the change in the standard of living. It is surprising. I have seen it; time and again, when somebody becomes a Deputy Minister even, his whole way of life changes. He gives up living in his former place. It is not that anyone has objected to it, but such people on their appointment have to be removed from their places and with that removal, not only comes the removal into a bigger house but, as I said, all sorts of things, appendages are provided. I think it is high time that the Cabinet, the Ministry, went into this question. If it is insisted that such things should be permitted, then it has only a psychological effect, but then the psychological effect, while not being a big thing in itself, is a big thing in a country like India where we all want the people's participation in order to get on with our plans. Today, the feelings of the people would be electrified towards implementing the plans if they found that in Delhi, in the capital of the country, the Ministers live simply.

16 hrs.

I do not blame them for living in those houses. The houses were already there, but such big houses individually taken by certain people because they have become ministers when other people do not get enough housing is not a good thing. The whole way of life changes. There should be some way of living and that should continue as it was. I do not blame individual ministers. As I said, our Ministers have complained to me saying that "we were told that we must give up those houses which have been allotted to us and that they have to be given to some other MPs and we must take a big house" and so on. So, it is not the question of any individual minister, but it is the way of life that has come in, in New Delhi which was in New Delhi before.

**Mr. Chairman:** The hon. Member's time is up.

**Shrimati Renuka Ray:** One word more and I shall finish. It was the way of life that existed in the Central Assembly days which we thought would go out with Independence, but it did not go out. It has got itself ingrained into India. This New Delhi does not represent India. It is so out of touch with the realities today that even those ministers who represent the people—they are there in the Central Cabinet in the Central Ministry—find it difficult to continue as they are. Their way of life has so changed. I do not understand for the life of me why it is not possible to simplify some of these things. As I said, a representative of the people who is in the Government must live decently, but nevertheless, we do not want him to live in a hovel; but we do want him to feel the pulse of the people and he can feel that only if he undergoes some of the difficulties which the others undergo. If he does not have to pay the water rates and this and that, he does not know what the people are paying even. So, it is

much better to give him a better salary and ask him to pay the charges.

As I said, I would not blame anyone because this is an Act which this House has adopted and it is for this House to change that policy. I would request the Cabinet and the Government to consider the matter and bring some Bill or, if it is not necessary even to bring a Bill, they could easily do away with certain things, if they want to, on their own. And if they do so, while it will not help to raise the standard of living, it will certainly help them to get the co-operation of the people and the response of the people in the plans in a manner which will bring the plans to a proper fruition in the future.

**श्री भागवत झा आजाद :** सभापति जी, मैं इस विधेयक के विवरण में नहीं जाता। मैं यह नहीं कहता कि माननीय मन्त्रियों या उपमन्त्रियों का मासिक भत्ता कितना किया जाए। लेकिन मैं यह समझता हूँ कि इस सम्बन्ध में जो देश में आतियाँ फूली हुई हैं या इसके कारण जो आर्थिक परिस्थितियों की तुलना करने पर अन्तर दिखायी देता है, उसको ध्यान में रखते हुए यह आवश्यक है कि इस पर हम पुनर्विचार करें।

**श्री भागवत झा आजाद :** सभापति जी, मैं इस बारे में अभी हमारे कुछ मित्रों ने अमरीका तथा अन्य देशों के उदाहरण दिए। हम जानते हैं कि आज अमरीका में प्रति व्यक्ति औसत आय संसार के किसी भी देश से अधिक है। आपने भी देखा और हमारे मित्र पांडेय जी ने भी देखा और मैंने भी देखा कि अमरीका में सिनेटर्स को जो वेतन और सुविधाएँ दी जाती हैं वे हमारी तुलना में स्वर्ग के समान हैं। लेकिन मैं उन सुविधाओं की जरा भी इच्छा नहीं करता। मैं नहीं चाहता कि हिंदुस्तान में संसद सदस्यों को वे सुविधाएँ दी जाएँ। इसी प्रकार से जो तनख्वाह या अन्य धाराम

के साधन जो अमरीका या उस जैसे अन्य देशों में मन्त्रियों को मिलते हैं उनकी तुलना में हमारे यहां मन्त्रियों को बहुत कम मिलता है। लेकिन हमारा आदर्श अमरीका नहीं है। हमारे आदर्श वे देश हैं, वे छोटे देश हैं, जहां पर मन्त्री हमारे मन्त्रियों से कम वेतन लेकर अधिक काम करते हैं, जहां की आर्थिक परिस्थिति। लगभग हमारे समकक्ष है, और उसके बाद जब वहां के मन्त्री हमारे यहां की तुलना में कम लेकर भी अधिक कार्य को आसानी से और सुगमतापूर्वक कर सकते हैं, तो निश्चय ही यह प्रश्न उठता है कि अपनी आर्थिक पृष्ठभूमि में यह आवश्यक है कि हम अपने मन्त्रियों के तनखाह में और कमी करें। और मैं यह बात केवल मन्त्रियों के लिए ही नहीं कहता, यह तो एक भूमिका मात्र होगी। अगर मन्त्री के वेतन में बदल कर दिया जाए। उसके बाद तो जो बड़े बड़े ब्यूरोक्रेट हैं, जो तीन तीन और चार चार हजार तनखाह लेते हैं उसको कम किया जाएगा, और उसके बाद संसद सदस्यों की तनखाह में भी परिवर्तन किया जाएगा। आपने भी जब आप इस स्थान से बोल रहे थे तो यह ठीक ही कहा था कि इस देश में जो वेतन क्रम है उसमें दो बड़े तबकों के बीच में दूरी बहुत ज्यादा है, इसको दूर करना चाहिए। आपने कहा था कि हम अपने मन्त्रियों के वेतन में रेशनल, समुचित परिवर्तन करें। आखिर है क्या? एक आदमी की आमदनी दस हजार या उससे भी ज्यादा है और दूसरे की आमदनी 125 रुपय; भी नहीं है, बल्कि देश में 20 करोड़ लोगों को आमदनी तो केवल 30 रुपय ही है। इस पृष्ठ भूमि में यह आवश्यक है कि सन्तुलन किया जाए।

अभी हमारे मित्र पांडेय जी ने कहा कि इसका सम्बन्ध समाजवाद से नहीं है। मैं भी समझता हूँ कि इसका सीधा सम्बन्ध समाजवाद से नहीं है। यह तो एक भूमिका मात्र है। यह तो एक साइकल जिकल, मानसिक उद्वेलन है, जिसके कारण बार बार लोग

मन्त्रियों की आंर हाथ उठाते हैं। इसलिए आवश्यक है कि हम इस पर पुनर्विचार करें।

दूसरी हमारी दलील यह है कि देश में बहुत सी आतिया फँली हुई हैं। वे आतिया यह है कि हमारे मन्त्री स्वर्ग में रहते हैं, हमारे मन्त्री बिजली पीते हैं, वे आतिया यह है कि हमारे मन्त्रियों के बंगलों के कम्पाउण्डों में पानी की गंगा बहती है, उनके कम्पाउण्ड एक एक मील तक फैले हुए हैं उनमें स्वर्ग के सारे साधन और उपलब्धियाँ प्राप्त हैं। मैं जानता हूँ कि ये बातें अधिकतर सच नहीं हैं। यह बात सही है कि कुछ माननीय मन्त्रियों के बिजली के बिल बहुत ज्यादा आएँ और मैंने और पांडेय जी ने विचार किया कि उन पर सीलिंग लगा दो कि 250 से या 200 से ये बिल ज्यादा न आवें। लेकिन मैं समझता हूँ कि यह भी अधिक है। मान लीजिए कि एक मन्त्री को पांच हजार रुपया वेतन मिले तो वह अपने लिए कितने कि बंगला लेगा आज तो बंगले फ्री हैं इसलिए इतने बड़े बंगले लोग लेते हैं और ये फरनिशड भी हैं। और उसके ऊपर भी कुछ मन्त्री और काम करवा लेते हैं। अगर इनको अपने बंगले लेने होते तो क्या वे ऐसे बंगले लेते? अगर यह चीज समाप्त हो जाए तो आप देखें कि ये किस स्तर से रहते हैं।

मैं जानता हूँ कि इन में कुछ मन्त्री ऐसे हैं जो इन चीजों को नहीं चाहते। लेकिन हमारे यहां पर एक परम्परा पड़ गयी है, हम समझते हैं कि मन्त्री वही है जो बड़े ठाठ बाट से रहे, जिसके घर में ऐसे गलीचे हों कि उनमें 6 इंच पर नीचे दब जाए। मैं जानता हूँ कि मन्दा जी या उनके अनेक मित्र सम्भवतः इन चीजों को न चाहते हों। परन्तु इनमें कुछ ऐसे भी हैं जिनको इन चीजों का बड़ा शौक है। इनमें कुछ प्रिंस आफ वेल्स हैं जिनके बंगलों में ऊपर नीचे बहुत से कमरे सजे हुए हैं, जिनके बंगलों में पांच पांच एकड़ जमीन है और



जिनकी सुगन्ध दूर तक जाती है। प्रश्न यह है कि लोग नन्दा जी की घोर नहीं देखते उन दूसरे लोगों के घोर देखते हैं जिनके बंगले पांच एकड़ में हैं घोर जिनकी सुगन्ध दूर तक जाती है। घोर इसको मन्त्रिमण्डल का प्रादश मान लिया जाता है। नन्दा जी के प्रादश को कोई नहीं देखता। इसलिए जनता की भ्रातियों को दूर करना आवश्यक है। एक पुरानी कहावत है कि "भोजन बाइफ मस्ट भी एबव समपीशन" तो इन भ्रातियों को दूर दूर करना चाहिए।

मैं चाहता हूँ कि हमारे मन्त्रियों को इतनी सुविधाएँ प्रवश्य प्राप्त हों कि वे राजकाज को घ्रासानी से सुगमतापूर्वक, बिना किसी कठिनाई के चला सकें। अग्रे साहब ने कहा कि उनके जमाने में एक एग्जीक्यूटिव काउंसिलर को पांच हजार महीना वेतन मिलता था, लेकिन वह उसमें से अपने बंगले के लिए एक हजार रुपया किराया देता था और और चीजों के लिए भी देता था। इससे लोगों को अन्दाजा रहता था कि वे कितना वेतन लेते थे। अगर हमारे मन्त्री तीन हजार या चार हजार लें तो लोगों को अन्दाजा रहे कि वे इतना लेते हैं। लेकिन आज जैसा कि पांडेय जी ने कहा कि मन्त्रियों को काट कर कुल 1200 रुपया मासिक मिलता है, और उसके बाद भी देश में चर्चा होती है कि मन्त्री बिजली पीते हैं, उनके बंगलों में पानी की गंगा बहती है, उनके घरों में ऐसे गलीचे हैं जिनमें पर 6 इंच दब जाता है और इनके बंगलों के कम्पाउण्ड में बड़े बड़े चिड़िया खाने हैं, मूर्गी खाने हैं और न जाने क्या क्या है। यह नहीं फंजने देनी चाहिये इसलिए यह आवश्यक है कि जनता को इन भ्रातियों को दूर करने के लिये इस बात पर विचार किया जाए। अपनी आर्थिक स्थिति को देखते हुए और इन भ्रान्तियों को देखते हुए और एक विशेष प्रकार की जो हम उनको लकनऊविस-वे-प्रोफ-लाइफ की प्रादत

लगा देते हैं और जिसके कि बाद वह कठिनाई महसूस करते हैं उन बातों को दूर करने के लिए इस विधेयक के सिद्धान्त को स्वीकार कर लिया जाय।

सभापति महोदय मैं एक मिनट में समाप्त किये दे रहा हूँ। मेरे कुछ मित्रों ने कहा कि तुम इसको समाजवाद से मत जोड़ो। बिलकुल सही है। जब उन्हें ने यह कहा कि उत्पादन पर जोर दो तो वह भी बिलकुल सही है। मुझे याद आता है कि फ्रांस की राज्य-क्रान्ति के पूर्व जिस समय वहाँ की जनता भूखों मर रही थी और उस ने महलों के सामने रोटी का नाग लगाया था तो फ्रांस की रानी मेरी एटॉर्नैट ने अपनी दाई से पूछा था कि यह लोग क्या चाहते हैं तो उसने रानी को बतलाया कि यह लोग रोटी मांगते हैं तो मेरी एटॉर्नैट ने कहा कि अगर उन्हें रोटी नहीं मिलती है तो यह केक क्यों नहीं खाते? इसी तरीके से मुझे याद है कि यहाँ एक वायसराय थे लार्ड वैंबल जिसके कि समय में देश में भीषण अकाल पड़ा था और लाखों लोग भूख से मरने लग गये थे। जब वह लार्ड वैंबल अपनी फौज के बल पर यहाँ की जनता की आजादी की भावना को और उसकी भूख को नहीं दबा सका तो उस ने कहा कि पशुपालन करो। उसका एक सांड गांव गांव में घूमता था बिल नहीं सांड घूमता था और जिस समय लोग अन्न मांगते थे तो उन रोटी मांगने वालों को वह सांड दिखाया जाता था और वह कहता था कि मेरा सांड देखो कितना तगड़ा है। यह उसी तरह की बात थी जैसा कि फ्रांस की रानी ने भूखी जनता से अपने वहाँ कहा था कि अगर रोटी नहीं मिलती है तो वह केक क्यों नहीं खाते हैं।

मैं एक बात कहूँ। आप जिस उत्पादन की बात करते हैं जनता उतना उत्पादन करना तो चाहती है मगर उत्पादन के सारे

[श्री भगवत झा ब्राजद]

साधन पानी सिचाई आदि तो आप ने अपने हाथों में बन्द कर रखे हैं। इसलिए आज विधेयक पर इन बातों को मत लाइये क्योंकि उत्पादन करता तो कोई है और खाता कोई और है। इसलिये मैं यह कहूँगा कि अगर आप ने यह नहीं किया तो वह दिनु दूर नहीं होगा जैसा कि श्रीमती रेणुका रे ने कहा था कि हिन्दुस्तान दिल्ली में नहीं बसता है इसलिए यह आवश्यक है कि मैं यह कहूँ :—

“ऐसा टूटेगा मोह एक दिन कि उस रास रंग को पूरी बर्बादी होगी या रक्खोगे मरघट में भी रेशमी महल या खाकर चपाड़ सब छोड़ोगे।”

भगवान् करे आप के लिए वह दिन न आये कि आप को खाकर चपाड़ सब कुछ छोड़ना पड़े। इसलिए इस रंगीन और रेशमी दिल्ली के बाहर की दुनिया को देख कर आप स्वयं एक आदर्श रखिये ताकि उस आदर्श के अनुरूप इस देश की 30 करोड़ जनता चल सके और वह आपको समझे कि आप उसके मसीहा हैं और दूसरा कोई नहीं है। बस इन शब्दों के साथ मैं इस विधेयक के सिद्धान्त का समर्थन करता हूँ।

**Shri Heda:** Sir, I heard with attention the speech of Mr. Kamath. I am sorry he has presented only one side, rather the wrong side, of the picture and I would very much like that he sees the other side also. Can he give the name of any country where the Prime Minister gets less than half the salary that his subordinates—Secretaries and Secretaries-General—get? Can he cite the name of any country where the Prime Minister gets a salary far less than what his nominees like Governors and ambassadors draw? Can he cite the name of any country where the ministers get far less salary than their appointees like Chairman of various public sector projects, managing directors and others. We have also

to look at the other side of the picture.

When this discussion was going on, I was reminded of an earlier discussion on similar lines. At that time, Mr. N. V. Gadgil intervened and he gave a break-up of the salary of the ministers. I have not got the break-up with me. At that time Mr. Gadgil was not a minister. Rather, he had turned into a bitter critic of government. However, it goes to his credit that he gave the break-up and made it clear that even with the old salary he was getting, it was not possible for any honest minister to make a saving. So, I would emphasise the fact that the economic aspect is not involved in this. If I may be allowed, I would like to narrate a conversation that I overheard between two ministers. This conversation took place a number of years before. One Minister had recently joined. One Minister asked another Minister; “Did you appoint a chauffeur and a cook?” The reply was: “I did not appoint a cook because he is demanding a very big salary and I probably cannot afford it: But I cannot do without a chauffeur and therefore I had to appoint one on a salary of Rs. 150 or Rs. 170.” What does it show? It shows that any honest Minister if he wants to live within the means of his salary will find it difficult to carry on. We know of a number of deputy ministers and others who were far better off economically before than what they became after they joined the Government. It is our own experience. We get Rs. 500 now and formerly we were getting Rs. 400. Even with the smallest unit of family that I enjoy it is not possible to maintain two houses, one at Delhi and the other at Hyderabad. Again, let us not forget that we in politics are not fakirs and sadhus. We are contacted by people daily. My telephone bill for calls at Delhi and at Hyderabad alone is not less than Rs. 100 a month. How much of it is for my own personal or economic activities? Hardly any. All this is necessary to keep in contact with the

society and maintain our political life. Therefore, let us look at this problem from that angle, that economics is not involved.

Then, I might tell the House another thing. When Morarjibhai resigned under the Kamraj-plan, no Minister was prepared to take his house at 1, Willingdon Crescent. Why? It is a huge house and it involves extra expenditure which is to be borne by the person who takes it. Therefore, no Minister came forward and after a long time a Minister was persuaded to occupy it.

The fact is that today the rules are very rigid. They enforce Ministers and Deputy Ministers, as Shrimati Renuka Ray pointed out, to occupy a particular house, lead a particular way of life and live in a particular place. It is very wrong. I think if a Minister wants to stay in the same place where he was before and mix with the people as he was doing, he must be allowed to do so. In fact, when you get such a big house, automatically you get a number of servants who may not be there on the pay rolls. You will be having a number of servants' quarters and a number of garages. So you have to keep a number of servants. By this and other things an atmosphere is so created that the Ministers become Ministers in the ivory tower. Therefore, they are cut off from the people. So, if we follow the pattern—social pattern and not economic—that exist in the United Kingdom and in the United States of America, you will find that the Ministers will have a live contact with the live currents of the society. I know of only one exception among those who joined the Cabinet—he is not there now—who was in the habit, even when he was a Deputy Minister, for ten years of taking a morning walk, going round the small shops and asking for the rates of foodgrains, kerosene, salt and many other things. Thereby he was maintaining a live contact with the

people. Therefore, my point is that we have to create that atmosphere and we have to change the psychology.

With these words, I oppose the Bill.

श्री श्री० सि० सहगल : श्री कामत सदन के सामने जो भ्रमना विधेयक लाये हैं उस पर मैं अपने कुछ विचार रखना चाहता हूँ। जहाँ तक बिल के सिद्धान्तों का सम्बन्ध है वे ठीक हैं और उचित प्रतीत होते हैं लेकिन मुश्किल तो यह है कि खाली सिद्धान्तों से काम नहीं कर सकते हैं। हमें तो यह देखना पड़ेगा कि बिल पर भ्रमल करने से क्या दरभ्रसल में बिल की जो मंशा है वह पूरी हो सकेगी? मेरी समझ में वह इससे पूरी नहीं हो सकती है इसलिए मैं कहूँगा कि हमको दूसरी चीजों का भी खयाल रखना चाहिए। हमें अपने देश की परिस्थितियों को देखते हुए यह सोचना पड़ेगा और निर्माण कार्य करना पड़ेगा कि हम कैसे अपने सिद्धान्तों को प्राय ले जा सकते हैं आज देश में जैसी हालत है उसमें बेशक मैं सरकार से और खास कर मंत्री महोदयों से प्रार्थना करूँगा कि वे अपने भक्तों, फरनीचर बिजली और पानी आदि के सम्बन्ध में संभव किफायतशारी बतें। मंत्री क्यों सरकार के अन्य जो बड़े बड़े भ्रफसर हैं और जो कमिशन के मैम्बर हैं उनको भी जो मंत्रियों की तरह से काफी तादाद में फरनीचर आदि मिलता है उसमें क्या वे कुछ कमी कर सकते हैं और अन्य बातों में भी कटौत कर सकते हैं इन सारी चीजों पर उन्हें गम्भीरता से सोचना चाहिए। मैं तो चाहूँगा कि इस पर एक कमिशन बँटा देना चाहिए जोकि इन सब बातों को पूरी तरह से देखे भाले कि दरभ्रसल क्या कुछ किया जा सकता है। लेकिन खाली एक तरफ से इस तरह की बात उठाने पर उसे स्वीकार कर लेना उचित नहीं होगा। बैसे जिन्होंने यह मांग पेश की है वह मेरे बड़े मित्र हैं और

[श्री प्र० सि० महगन]

मेरा उनका बहुत साथ रहा है। मैं जानता हूँ कि उनका हृदय इतना कठोर नहीं है जैसा कि कुछ लोगों का खयाल हो सकता है। लेकिन एक चीज जो वे लाये हैं वह मेरी समझ में नहीं आई है।

मैं आप से निवेदन करूँगा कि आप के सामने जेकोस्लोवाकिया और रूस के उदाहरण मौजूद हैं। वहाँ के जो मंत्री हैं वे किस तरीके से वहाँ पर अपने लोगों को रखते हैं इस बारे में आप एक पत्र लिख कर उन सारी चीजों को देख लीजिये और आपको सब जानकारी प्राप्त हो जायेगी। आप अपने यहाँ के मंत्री को 2200 रुपये देते हैं इसमें कोई दो बात नहीं है। इस के साथ ही साथ इनकमटैक्स वगैरह काटने के बाद 1200 या 1300 रुपया हृद से हृद आता है। आप उस में कार नहीं देते लेकिन कार उन्हें रखनी पड़ती है। अब पेट्रोल पानी नहीं है जो आप की कार को घसीट कर ले जायगा। इसलिए पेट्रोल का तो खर्चा आपको देना ही पड़ेगा। इसी तरह से जो शोफर है गाड़ी चलाने वाला है उसका भी खर्चा आप को देना पड़ेगा। इन सारी चीजों को मध्यनजर रखते हुए बचेगा क्या? मुश्किल से कोई 800 या 900 रुपया बचेगा। इसलिए मैं चाहूँगा कि इन सारी चीजों पर यह जो आप के सारे भत्ते हैं जोकि महावारी बड़े बड़े अफसरों को मिलते हैं, जोकि मँम्बरो को मिलते हैं और जो डेली एलाउंसेज हैं उन सारी चीजों पर गौर करने के लिए आप एक कमेटी मुकरंर करें। बस इन शब्दों के साथ मैं अपनी बात समाप्त करता हूँ।

**Shri Hathi:** Mr. Chairman, Sir, it is rather embarrassing for me to intervene in this debate, because some of the speeches which have been made by some hon. Members and the hon. Member who has brought forward the Bill have given a picture that the

Ministers are leading a life of luxury and on their account the nation is spending a large sum of money which could have been avoided. It had also another off-shoot, and that is the idea of socialistic society where the difference between man and man, between the mode of life of one individual and another, should not be very great. Therefore, it is embarrassing for me to speak on this, because if I were to defend or oppose the measure, it would appear as if Ministers are living in luxury and they want to perpetuate that mode of life.

It may also mean that we are not in favour of this pattern of society which the Congress has been advocating. It is, therefore, that I am in this position and I hesitate to reply in the spirit in which I would have otherwise replied to the arguments.

May I submit, Sir, that luxurious life, extravagant life, living in comforts is not the creed of the organisation and the institution to which we belong.....

**Shri Hari Vishnu Kamath:** I do not oppose comfort; comfort is all right.

**Shri Hathi:**.....nor is it our intention to carry on a propoganda in a manner that we would like to show to the country that because we are in power we should move in cars and have all the paraphernalia. Far be it from us. But Shri Kamath for whom I have great regard, who is a very senior and veteran parliamentarian, who has the knack of placing his case very ably and, whatever subject he takes, applies himself most sincerely, tries to place his case as best as he can when he is seriously in that mood, sometimes is also known for his jovial mood.

**Shri Hari Vishnu Kamath:** You are at the moment jovial.

**Shri Hathi:** Sometimes he is very sarcastic and sometimes he can cut jokes.

**Shri Hari Vishnu Kamath:** It is human and I am very human.

**Shri Hathi:** And it is human. Although he has tried to put his case sometimes very seriously and sometimes in a lighter vein, when he was in a lighter vein he compared the Council of Ministers' number 53 to a pack of cards (52) and, as he is often fond of cutting jokes, could not miss a joker also.

**Shri Hari Vishnu Kamath:** I did not say that they are a pack of cards. I said that the coincidence is rather striking that this is the same number, of a pack of cards and of members of the Council of Ministers.

**Shri Hathi:** He said, 52 and 1; I do not know what for. It was in a lighter mood, I know.

**Shri Hari Vishnu Kamath:** Ministers also indulge in that; otherwise, Parliament would become dull and tedious.

**Shri Hathi:** Sometimes we cut jokes. Sometimes he has also the knack of creating an impression with facts which are true but which can be presented in a way that people may understand it in the manner in which he wants them to understand. For example, he says that Ministers have got Rs. 72,000 retrospectively for sumptuary allowance. Anybody can read the notification. The notification was on the 28th May, 1964 where it substituted one clause for the existing clause. The existing clause which was issued in 1952 mentioned that the Ministers, not the Deputy Ministers, will get a sumptuary allowance at Rs. 500 with effect from 1952. The notification was dated 1952. In 1964 on the 28th May that clause was substituted for another clause but the whole clause was put. In the previous clause the sumptuary allowance for the Prime Minister was

not mentioned. Here, these words were changed and the remaining clause remained the same. Therefore it was with effect from 1952 which existed in the original clause which also stands. But the impression that Shri Kamath wanted to create was that the notification issued in 1964 said and sanctioned sumptuary allowance with effect from 1952 retrospectively. And, therefore, the Ministers get Rs. 72,000 each as sumptuary allowance. Now, it is a way of putting it and he has a knack of putting it.

**Shri Hari Vishnu Kamath:** Your notifications are so very obscure.

**Shri Hathi:** But anybody who reads it or anybody who has commonsense can understand that if a Minister is appointed in 1964, he cannot claim sumptuary allowance retrospectively from 1952 when he was not at all a Minister or even if he was a Minister, it cannot be given from 1952. If he was a Minister in 1952, the notification issued in 1952 itself gave a sumptuary allowance of Rs. 500 and, therefore, there was not a question of giving a retrospective effect for a second time.

**Shri Hari Vishnu Kamath:** It was wholly unnecessary. That was unnecessary wording.

**Shri Hathi:** The wording has been tried to be interpreted to mean that each Minister will get Rs. 72,000.

**Shri Hari Vishnu Kamath:** Anyway, he gets Rs. 500 a month.

**Shri Hathi:** That is the picture. That is one side. But I feel it is really embarrassing. It is not a question of defending our case at all and I would be the last man to defend when it comes to the question of saying that the Ministers should lead a simple life; I would be the last man to say that it should not be so. If at all I am defending or I am replying, it

[Shri Hathi]

is because this sort of impression is being created that each Minister gets Rs. 72,000 according to the notification of 28th May . . .

**Shri Hari Vishnu Kamath:** That is only one item. Please come to other points also.

**Shri Hathi:** Then, a villager was quoted by Shri Kamath saying, "Do the Ministers drink electricity?"

**Shri Hari Vishnu Kamath:** I said it last time. Your own Party colleague has also said that today.

**Shri Hathi:** I would not put any word in any Member's mouth if I am not sure of the fact.

**Shri Hari Vishnu Kamath:** I admit that, but your own Party Member has also said that.

**Shri Hathi:** There is no rancour or bitterness in this. So far as the question of leading a simple life and a modest life is concerned, I have no quarrel with Shri Kamath or anybody else. That is not the question. But the question is, let us put it in a way that it does not unnecessarily create an impression that these people who, I may submit, are your own representatives—I am proud to be a Member of Parliament first and then a Minister or anything else. . . .

**Shri Bhagwat Jha Azad:** How many are there like you? We agree about you.

**Shri Hathi:** I say, I am proud to be a Member of Parliament first and then a Minister or anything else.

The other thing is this. I do not want to go into any argument or any comparison as to what a Member of Parliament gets and what a Minister gets. I do not want to draw any comparison.

**An hon. Member:** Why not?

**Shri Hathi:** Because I do not want to put my side on the opposite side of the Members of Parliament and put an argument which could have been advanced that a Member of Parliament gets Rs. 500 per month and with his daily allowance it comes to about Rs. 950 and that we are getting all these things which amount to Rs. 1000 . . .

**Shri Hari Vishnu Kamath:** It comes to Rs. 4000. I will give you the figures later on.

**Shri Hathi:** I do not want to create that wall, that distinction, that difference and I do not want to compare myself or my salary with anybody else's. Not at all.

**Shri Narendra Singh Mahida:** But disparity exists.

**Shri Hathi:** If Shri Kamath had said in his Bill that the salaries of the Ministers should be reduced or he had said that all the allowances that are being given should be curtailed or if he had worded his Bill in some different way, then that would have been a different matter. But the difficulty is that he wants the salary to be raised from Rs. 2250 to Rs. 2500.

**Shri Hari Vishnu Kamath:** But cut out all perquisites, furniture etc.

**Shri Hathi:** Again, the question is whether the perquisites amount to so much that if the salary is increased by Rs. 250 in lieu of perquisites, it would create a different impression. That is also a matter to be looked into.

Now, let us see what the perquisites are. One of the perquisites has been said to be free water and free electricity.

**Shri Hari Vishnu Kamath:** And free house also.

**Shri Hathi:** So far as free house is concerned, I think that my hon. friend's amendment does not do away with that.

**Shri Hari Vishnu Kamath:** Of course.

**Shri Hathi:** His latest amendment seeks to delete lines 13 and 14.

**Shri Hari Vishnu Kamath:** I want to cut out furniture, water and electricity, and reduce the sumptuary allowance.

**Shri Hathi:** By his amendment, he does not want to do away with the free house, but he wants to do away with two things, namely furniture and free water and electricity. So far as electricity and water are concerned, we are paying amounts in excess of Rs. 200; that is to say, the free use of electricity and water is limited to Rs. 200. So, if you consider Rs. 200 as the perquisite due to the use of free water and electricity and add it to the salary of Rs. 2250, it comes to a total emolument of Rs. 2450, minus the furniture.

**Shri Hari Vishnu Kamath:** Furniture and electrical appliances.

**Shri Hathi:** If you consider the benefit which the Ministers get by way of free water and electricity, it comes to Rs. 2250 by way of salary plus Rs. 200 by way of free water and free electricity, that is, a total of Rs. 2450. So far as the free house is concerned, my hon. friend Shri Kamath also agrees to that.

According to my hon. friend Shri Kamath now, the salary of a Minister has to be raised by Rs. 250, whereas at present, the amount due to free electricity and water is only Rs. 200; in other words, according to my hon. friend's calculation, a Minister would get Rs. 50 more.

Now, there is only one more thing, and that is regarding furniture. I am dealing with these things step by

step, in order to show that there is not that wide gulf of difference between what he wants to give and what the Ministers get.

**Shri Hari Vishnu Kamath:** Then why not accept this Bill straightway?

**Shri Hathi:** But the whole point is that the picture that has been sought to be created and painted gives the impression as if electricity is being drunk by Ministers, that they are getting Rs. 72,000, they are rolling in luxury and so on. The real position is this that Rs. 2250 by way of salary plus Rs. 200 by way of free electricity and water comes to a total of only Rs. 2450.

**Shri Narendra Singh Mahida:** Frigidaire.

**Shri Hathi:** Then comes the question of furniture . . .

**Shri Hari Vishnu Kamath:** Electrical appliances.

**Shri Hathi:** . . . which is free.

**Shri Hari Vishnu Kamath:** Rs. 38,000.

**Shri Hathi:** Furniture and others come to Rs. 38,000. For the house and furniture, 19 per cent of the salary is being calculated for the purposes of income-tax. That takes away Rs. 80—90.

**Shri Hari Vishnu Kamath:** We also pay income tax.

**Shri Hathi:** That means the perquisites which have been allowed are not allowed free, but 19 per cent of the salary is calculated as the income and the higher slab is deducted for income tax from the salary, that means about Rs. 80—90 per month are deducted.

Personally, as I said, I feel it really embarrassing to give all these figures and to plead that this salary should be maintained. I would be the last person to go into the figures and try

[Shri Hathi]

to show that what we get is something, the bare minimum. That sort of argument I would rather not adduce. I would resent such sort of argument. Personally, I would not like to go into all those figures in that way. As Shri Heda said, if one were to look into the net income, the income which remains, it is—as Shri Saigal pointed out—Rs 800—900. But that is not a plea I would take because after all, if one has to serve if we want to show that we must live a modest humble life, even if it be Rs. 800, we should be able to manage it. My quarrel is not at all with that. My anguish and worry—I do not find suitable words to express it—is about what he said when he said that Ministers get travelling allowance—I would honestly ask Members to consider this, the impression that has been created—for their wives, children, step-children and all that. That is only when the Minister comes from his place to join his official duty as Minister and when he leaves his office and goes back to his place.

**Shri Narendra Singh Mahida:** No, no.

**Shri Hathi:** In between, they are not given allowance for wives, children and so on.

**Shri Narendra Singh Mahida:** I can show you instances.

**Shri Hathi:** He read from the rules. He says children legitimate children, step-children . . .

**Shri Hari Vishnu Kamath:** That is what your own Act says, not my words.

**Shri Hathi:** If he reads the whole portion, he can understand it correctly. But I am sure that Members have got the impression from what he said that whenever a Minister goes on tour, he is entitled to take his wife, children, legitimate children, step-children, family—everybody

**Shri Hari Vishnu Kamath:** It is the fault of your Act.

**Shri Hathi:** It is not so. We are not allowed to take our family when we go on ordinary tours. The rule he quoted was that when a Minister is first appointed and he comes from the place, at that time, it is allowed, and then when he returns to his place at the end, that is allowed to him; not otherwise when he goes on tours.

This is the sort of thing which really pains me, the picture that has been painted in this way.

Other speakers have spoken about the ideology. I have no quarrel with the ideology. I would be one with everybody to see that there should be no great difference or disproportionate disparity between the income of one individual and another. On that I have no quarrel. But what I submit is that the way in which the Bill is moved, and the way in which a picture was sought to be presented as if the Ministers are living a luxurious life, all that is not quite correct. If it was a Bill which said that in a socialistic pattern of society, the standard of salary should be in a particular pattern, it would be a different matter. Here comes the question of figures, and these figures again will create that complication. We therefore have to distinguish between two different things. One is the actual figures and the other is an ideal or policy. So far as the figures are concerned, I said this does not make any distinction whatsoever.

**Shri Narendra Singh Mahida:** Can you give us the exact figure? Suppose you take the house rent, rent for frigidaire, boiler, electricity etc. into consideration. If you give those figures, we will be much obliged.

**Shri Hathi:** Yes. Salary is Rs. 2,250. Then electricity, in whatever manner we may use it, up to Rs. 200 only it is free.

**Shri Hari Vishnu Kamath:** That is only now, since you were exposed last year.



**Shri Hathi:** I am talking of today.

**Shri Hari Vishnu Kamath:** But for 15 years you have drained the exchequer. It went up to Rs. 800 in some cases.

**Shri Hathi:** Are we going into the history?

**Shri Hari Vishnu Kamath:** One Minister himself exposed all the other Ministers, all his colleagues.

**Shri Hathi:** Rs. 2,250 plus Rs. 200 comes to Rs. 2,450. Frigidaire and other things, whatever we use, the consumption of power should be within Rs. 200. If we exceed Rs. 200 we have to pay.

**Shri R. S. Pandey:** These figures are known to these friends.

**Shri Hathi:** Therefore, there is no difference at all. The sumptuary allowance principle also is agreed to.

**Shri Hari Vishnu Kamath:** Reduce it.

**Shri Hathi:** Therefore, it is not a question of figures. If rupees, annas and pies are concerned, that does not make much difference at all.

**Shri Narendra Singh Mahida:** We are concerned with it.

**Shri Hathi:** So far as the whole method and approach are concerned, I would say far be it from us that we want to make money out of this or to lead a life which we do not otherwise lead. The way in which many of us could have lived perhaps would have been far better in comforts, in earning, in so many things, than it is today. I do not want to go into individual instances, but people could have earned much more and could have lived a much more comfortable life than they are doing as Ministers. But I do not want to enter into these things, nor do I want to say that after all people in other vocations do earn more money. We are not here to make money, to earn money, and it is

not our intention that we should get as much of comforts, luxury and money as possible.

**Shri Narendra Singh Mahida:** We are talking of waste.

**Shri Hathi:** There is no question of waste. As I have said, not a single pie is wasted. On the contrary, what you give to a Minister is hardly Rs. 900 a month. I would leave it to you to judge whether it is quite enough for anybody to live in Delhi on that. I would, therefore, oppose the Bill.

**Shri Hari Vishnu Kamath:** I will be very brief in my reply, because there are hardly ten minutes to go. I will leave one minute for my friend Shri Yashpal Singh to move his Bill.

**Mr. Chairman:** He may finish in five minutes.

**Shri Hari Vishnu Kamath:** I am entitled to 15 minutes. I will try to finish in eight minutes.

I am grateful to my hon. colleagues on both sides of the House for the active interest they have taken in this Bill, and I am happy to note that barring a few, one or two fringe exceptions, all the Members who have taken part in the debate have lent their whole-hearted and powerful support to the principle of the Bill, if not to the entire Bill. I am very much heartened by their support.

The Minister has sought to create a picture, an impression, which I can only describe as one of pseudo rectitude and pseudo integrity. Within the few minutes at my disposal, I would like to disabuse the minds of my colleagues here on both sides of the House of the wrong notions, the illusion or delusion that he has sought to create.

The Minister said in the first place there was not much difference, not a wide gulf, between what I propose in my Bill and what they are actually

[Shri Hari Vishnu Kamath] enjoying or suffering, logically speaking, if there is no wide gulf, what stands in the way of the acceptance by the Minister of at least the principle behind the Bill? As some Congress Members said here, as you yourself said in your powerful, cogent speech when you were here down below,—you yourself requested the Government to accept the principle of the Bill, and my hon. friend Shri Saigal also suggested the appointment of a Committee—I would have been glad if the Minister had agreed and promised to bring a Bill or measure in due time. Now, Sir, he was sought to show that what I want is nothing very much. May I straightaway show the figures and report the figures I quoted. Rs. 38,000 for furniture and electrical appliances for one year, he enjoys this Rs. 38,000 for one year and quits; if it is for five years, it comes, I have worked it out, to Rs. 700 or 800 a month.

**The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan):** Does he carry the furniture with him?

**Shri Hari Vishnu Kamath:** No, no. I say that he enjoyed it. Who pays? The tax-payer has paid for the furniture; that is what the Minister gets. Who pays for it? Do you pay for it? I am afraid you don't. The tax-payer has paid; the people of India have paid for it; that is all we are concerned with. Rs. 800 in furniture; Rs. 500 sumptuary allowances. I wanted the Minister to tell us—he did not refer to it at all—how many Ministers have got luxury cars: He said he has got an Ambassador car.

**Shri Hathi:** None has got foreign luxury cars on his own.

**Shri Hari Vishnu Kamath:** On his own? No, no. There are the advances you get from the Government to buy

the car. How many Ministers have got? Why should you waste that money and get a luxury car? . . . (Interruptions.)

**Shri Hathi:** We are not allowed to have foreign cars.

**Shri Hari Vishnu Kamath:** Not now.

In the last session, on the last day when I moved consideration of the Bill I referred to this point of sumptuary allowance and I wanted the Minister to tell the House in his reply about this because there were various reports, very sad and conflicting reports about the use or—I am sorry to use this word—misuse of sumptuary allowance. It is given for a particular purpose. How many Ministers spend it or use it for the purpose for which it is intended or granted? No reply was forth coming from the Minister. I have sought to reduce it to Rs. 300. He did not refer to that. Furniture cost to the tax-payer Rs. 800 per month plus Rs. 500 sumptuary allowance.

**Shri S. N. Chaturvedi (Firozabad):** Is the Minister allowed to take away the furniture with him when he vacated office?

**Shri Hari Vishnu Kamath:** He is not allowed to but every new Minister can get so much, furniture if he wants. Why should he have so much of furniture when Members of Parliament do not have?

**Shri S. N. Chaturvedi:** In that case you can add only the depreciation charges and not the cost.

**Shri Hari Vishnu Kamath:** Whatever it is, it is there. Rs. 2250 plus rent Rs. 650 for the residence. It is upto Rs. 650 for a Cabinet Minister. In human affairs—you are a student of economics and you very well know—that the maximum tends to become the minimum. The standard rent is estimated at

Rs. 650 and that is the maximum. I am sure that most of the bungalows they have got have a standard rent of Rs. 650 a month. One word more and I have done. The Minister tried to show that an impression had been sought to be created that Ministers were living in luxury. I never said so. I said that this system of perquisitive society—I did not say luxury—must stop. I did not say luxury. This was the backdoor method: people get an impression that the Ministers draw just Rs. 2,250 or Rs. 1,750 per mensem as the case may be, and they are leading very simple lives. But actually, if all this is totalled up, it comes to Rs. 4,000 a month. Therefore, I say that this is pure, sheer, undiluted hypocrisy and sanctimonious humbug, to say that just because they draw a small salary they live simple lives. Let us have it straightened out properly. I do not mind their taking a higher salary, but cut down all perquisites. Cut out all perquisites once and for all. No perquisites of any kind. Let him draw a salary of Rs. 2,500 a month. (*Laughter*). It is not a matter for laughter. You come here as a Minister and you get all these perquisites. When you cease to be a Minister you cannot think of perquisites. Why should you have perquisites? I am not talking of socialism at all. I am talking of integrity, decency in public life. (*Interruption*).

Therefore, I would again repeat with all the emphasis at my command. Let them raise their salary a little; that is what I have suggested by way of principle. It may be increased to Rs. 2,500 a month and let them come forward with another Bill. But cut

out once and for all these noxious, abnoxious perquisites. Therefore, I would appeal to the House to consider this Bill along a little suggestion. A Cabinet Minister who was present in the House last time when I moved for consideration of the Bill, came over to me after my speech—I do not want to mention his name—and said, "You have tried to make out a case. As far as I am concerned", he added, "Will you agree to my salary being fixed at Rs. 500 a month plus double your present daily allowance, namely, Rs. 62?" I quickly calculated and said "I agree." I do not know whether that senior Minister who was then present in the House will stand by that now or whether his colleagues will agree to that. I do not know whether his colleagues agree to it. I said it was a fair suggestion. He had said: "We do not want any perquisites; Rs. 500 a month plus a daily allowance of Rs. 62 would do". As a said, I do not want a hundred per cent egalitarian order here. I do agree that Ministers must have some comfort but there must be equity and justice. So, let us have it. I take him at his word: For a Cabinet Minister a salary of Rs 500 a month plus 62 as daily allowance.

I hope that hon. Members will accept and support the motion for consideration of the Bill.

17 hrs.

**Mr. Chairman:** The question is:

"That the Bill further to amend the Salaries and Allowances of Ministers Act, 1952, be taken into consideration."

*The Lok Sabha divided:*

[Division No. 3]

AYES

[1 of hrs.]

Aney, Dr. M. S.  
Himatsinhli, Shri  
Kamath, Shri Hari Vishnu  
Mahida, Shri Narendra Singh

Mukerjee, Shri H. N.  
Ranga, Shri  
Sen, Dr. Ranen

• Siddiah, Shri  
Singh, Shri Y. D.  
Yashpal Singh, Shri

## NOES

Alagesan, Shri	Khan, Shri Shahnewaz	Raghuramaiah, Shri
Alva, Shri A. S.	Khanna, Shri P. K.	Raja, Shri C. R.
Anjanappa, Shri	Koujalgi, Shri H. V.	Raju, Shri D. B.
Arunachalam, Shri	Krishnamachari, Shri T. T.	Ram Subhag Singh, Dr.
Barkataki, Shrimati Renuka	LakshmiKanthamma, Shrimati	Ram Swarup, Shri
Baswant, Shri	Lalit Sen, Shri	Ramakrishnan, Shri P. R.
Bhattacharyya, Shri C. K.	Mahadeo Prasad, Shri	Ramaswamy, Shri V. K.
Borooh, Shri P. G.	Malaichami, Shri	Rane, Shri
/Brajeshwar Prasad, Shri	Malaviya, Shri K. D.	Rao, Shri Muthyal
Chandrabhan Singh, Shri	Mallick, Shri Rama Chandra	Rao, Shri Thirumala
Chandrasekhar, Shrimati	Mandal, Dr. P.	Ray, Shrimati Renuka
Chaudhry, Shri Chandramani Lal	Mantri, Shri D. D.	Reddi, Dr. B. Gopala
Chaudhuri, Shri D. S.	Masuriya Din, Shri	Reddiar, Shri
Chuni Lal, Shri	Matcharaju, Shri	Reddy, Shrimati Yashoda
Das, Dr. M. M.	Mehrotra, Shri Braj Bihari	Roy, Shri Bishwanath
Das, Shri B. K.	Mirza, Shri Bakar Ali	Sadhu Ram, Shri
Das, Shri C.	Mishra, Shri Bibhuti	Samanta, Shri S. C.
Dighe, Shri	More, Shri K. L.	Sarma, Shri A. T.
Dorai, Shri Kasinatha	Musafir, Shri G. S.	Satyabhama Devi, Shrimati
Dwivedi, Shri M. L.	Nayak, Shri Mohan	Sharma, Shri D. C.
Ering, Shri D.	Niranjan Lal, Shri	Siddananappa, Shri
Gackwad, Shri Fatehsinhrao	Pandey, Shri R. S.	Singh, Shri S. T.
Hantsda, Shri Subodh	Pandey, Shri Vishwa Nath	Sinha, Shrimati Tarkeshwari
Hem Raj, Shri	Panna Lal, Shri	givarpraghasan, Shri Ku.
Iqbal Singh, Shri	Pant, Shri K. C.	Sonavane, Shri
Jadhav, Shri M. L.	Parashar, Shri	Subbaraman, Shri
Jadhav, Shri Tulshidas	Patel, Shri Chhotubhai	Subramanyam, Shri T.
Jagjivan Ram, Shri	Patel, Shri N. N.	Sumat Prasad, Shri
Jena, Shri	Patil, Shri S. B.	Swaran Singh, Shri
Jyotishi, Shri J. P.	Patil, Shri T. A.	Tahir, Shri Mohammad
Kabir, Shri Humayun	Patnaik, Shri B. C.	Thimmaiah, Shri
Kajrolkar, Shri	Pattabhi Raman, Shri C. R.	Tiwary, Shri K. N.
Kamble, Shri	Prabhakar, Shri Naval	Tula Ram, Shri
Kedaris, Shri C. M.	Pratap Singh, Shri	Varna, Shri Ravindra
Keishing, Shri Rishang	Raghunath Singh, Shri	
Khan, Shri Osman Ali		

**Mr. Chairman:** The result of the division is Ayes 10; Noes 106.

*The motion was negatived.*

*The Lok Sabha then adjourned till Eleven of the Clock on Monday, February 22, 1965/Phalgun, 3, 1886 (Saka).*